

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW**

**INDEX SHEET**

CAUSE TITLE T.A. 1060 OF 1987

NAME OF THE PARTIES Raghuvir Applicant

Versus

Union of India Respondent

**Part A.**

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3	Judgment dt: 06-1-93	A-8 to 9 ✓
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**CERTIFICATE**

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 8/4/2011

*File B/c destroyed on 09-5-12*

Counter Signed.....

  
Signature of the  
Dealing Assistant

  
Section Officer/In charge

22/12/89

Hon. Justice K. Nath, V.C.

OR  
This case has been  
recd. from CAT, AICC  
a copy of.

Case is admitted.  
CA/RA not filed.  
Date was fixed from  
CAT, AICC.  
Submitted in order

Shri D.P. Srivastava holding  
brief for the applicant's counsel  
is present. Shri Arjun Bhargava  
makes appearance on behalf  
of all the opposite parties.

Counter may be filed within  
four weeks thereafter the  
applicant may file  
rejoinder within two weeks  
thereafter. List for  
orders on 27/2/90.

L  
21/12

OR  
V.C.

No CA filed  
S. F. order

L  
22/12

h

27.2.90 Hon. Justice K. Nath, V.C.  
Hon. K.J. Raman, A.M.

The learned counsel for  
the respondents says that he has  
received instructions to prepare  
a counter affidavit. He prays for  
and is allowed four weeks' time to  
file a counter affidavit. Rejoinder  
affidavit, if any, may be filed within  
two weeks thereafter.

List for further orders  
on 10.4.90.

113

T.A. 1060/87

20.12.90

D.R.

Mr. D. P. Srivastav, Ltd.  
counsel for the appli-  
cant is present today.

O.P. is absent. Mr.  
A. Dhargave c/R did  
not file counter  
sill today. case is  
listed before me  
on 15.1.91 for  
filing counter.

15.1.91

Counter has  
been filed. Reply  
may be filed by  
15/2/91 R

15.2.91

D.R.

Both the parties are  
absent today. Reply  
has not been filed  
sill today. So, Applicant  
to file reply  
by 8/4/91. case is listed  
before me on 8.4.91.

AS

T.A. 10601

19.2.92  
D.R.

counsel for the applicant is present. He is directed to file Reply by

31/3/92.

31.3.92  
D.R.

Both the parties are absent. Applicant did not file Reply so far. He is ordered to file it, by 29/6/92.

29.6.92  
D.R.

Both the parties are absent. Applicant is ordered to file Reply by 26/8/92.

M

A/Q 19.11.92

Adjourn to 20.11.92

Ma

Q 20.11.92

Shri M. Justice U.C. Srivastava vs  
Shri M. K. Obayya AM

Pls. up to memo

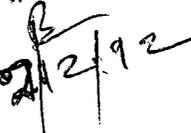
  
A.M.

  
V.C.

21.11.92

Case sub - reached adj to  
7.12.92

Ma

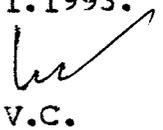
S.F.H.  
  
2/2/92

Dated: 7.12.1992

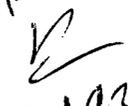
Hon'ble Mr. Justice U.C. Srivastava, VC  
Hon'ble Mr. K. Obayya, Member (A)

As the counsel for the applicant  
has not been able to come being in curfew  
area. The case is adjourned to 6.1.1993.

  
A.M.

  
V.C.

(rka)

B.R.  
S.F.H.  
  
11/1/93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW

A. NO \_\_\_\_\_ 199 (L)

A. NO 101 of 57 199 (TL)

Date of Decession \_\_\_\_\_

Highness ----- Petitioner.

Advocate for the Petitioner(s) ----- Advocate for the  
Petitioner(s)

V E R S U S

Respondent ----- Respondent.

Advocate for the Respondents ----- Advocate for the  
Respondents

C O R A

Hon'ble Mr. Justice C. Srinivasan

Hon'ble Mr. K. C. Khanna

1. Whether Reporter of local papers may be allowed to see the Judgment .
2. To be referred to the reporter or not ?
3. Whether their Lord Ships wish to see the fair copy of the Judgment ?
4. Whether to be circulated to other benches ?

Signature  
Vice-Chairman / Member

AS

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Transferred Application No. 1060/87

Raghuvir

Applicant

versus

Union of India & Others

Respondents.

Shri O.P. Srivastava Counsel for Applicant

Shri Arjun Bhargava Counsel for Respondents.

Coram:

Non.Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant started his service as Gangman in the N.E. Railway in the month of November, 1966 in the scale of Rs 70-85. He was put to duty as carpenter in the scale of Rs 260-400 on officiating adhoc basis in stop gap arrangement. The applicant continued to work as Carpenter but after 7 years of working he was reverted to the post of <sup>Carpenter</sup> Khalasi vide order dated 19.11.81. The respondents have justified this reversion order on the ground that the work of BNZ was curtailed due to BG conversion on the train movement between Baliganj and Malhaur was totally stopped. The petitioner was not trade tested and that he was at serial No. 33 in the list and his reversion was warranted and that is why his reversion was ordered. According to the applicant notwithstanding the reversion he was continued on the

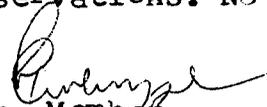
u

A9

post of Carpenter and reversion never came into effect and this fact was denied in a cryptic manner but there is no admission by the respondents that the petitioner applied for the post of Carpenter against 50% direct quota and in the trade test he was found successful and has been promoted as Carpenter in the grade of Rs 950-1500 vide office order dated 17.2.89. The benefit of reclassification for post was given to the petitioner in availability of post w.e.f. 1.4.80 vide office order dated 7.2.1983 and the arrears were also paid.

2. In view of the fact that the reversion which did not come into effect and given the arrears of reversion period, the reversion order became non-existent and cannot be relied upon. In view of the fact that the applicant was promoted, the seniority matter is first to be decided by the Railway Administration and the petitioner to approach the Railway Administration for the said grievance and let it be done within a period of 3 months and there appears to be no reason why this matter be not decided expeditiously when the applicant approaches the Railway Administration.

3. The application is disposed with the above observations. No order as to costs.

  
Adm. Member.

  
Vice Chairman.

Lucknow: Dated 6.1.93.

CIVIL  
~~CRIMINAL~~ SIDE

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case ..... W.P. No. 3009-82.

Name of parties ..... Raghuvir vs. Union of India or

Date of institution ..... 8-7-82 ..... Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs.	P.		
	1	W.P. with Damages and appeal	25	-	102	00		
	2	Power	1	-	5	00		
	3	Comd. 6138 (W.P. for stay)	2	-	5	00		
	4	orch. Steel	1	-	-	-		
	5	Bunch Copy	1	-	-	-		

I have this ..... day of ..... 198 ..... examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. .... that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim  
 Clerk

A10

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,  
SITTING AT LUCKNOW.

WRIT PETITION NO. 3009 OF 1982.

Raghuvir ... .. Petitioner

VERSUS

Union of India & others ... .. Opp. Parties

I N D E X

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4.	ANNEXURE - 3 IMPUGNED ORDER OF REVERSION DT. 1.6.82	16 - 18
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6.	AFFIDAVIT	24 - 25
7.	POWER (VAKALATNAMA)	26
	STAY APPLICATION FILED SEPARATELY	

*[Signature]*  
(O.P. SRIVASTAVA)  
ADVOCATE  
COUNSEL FOR PETITIONER.

LUCKNOW DATED:  
JUNE 22, 1982.

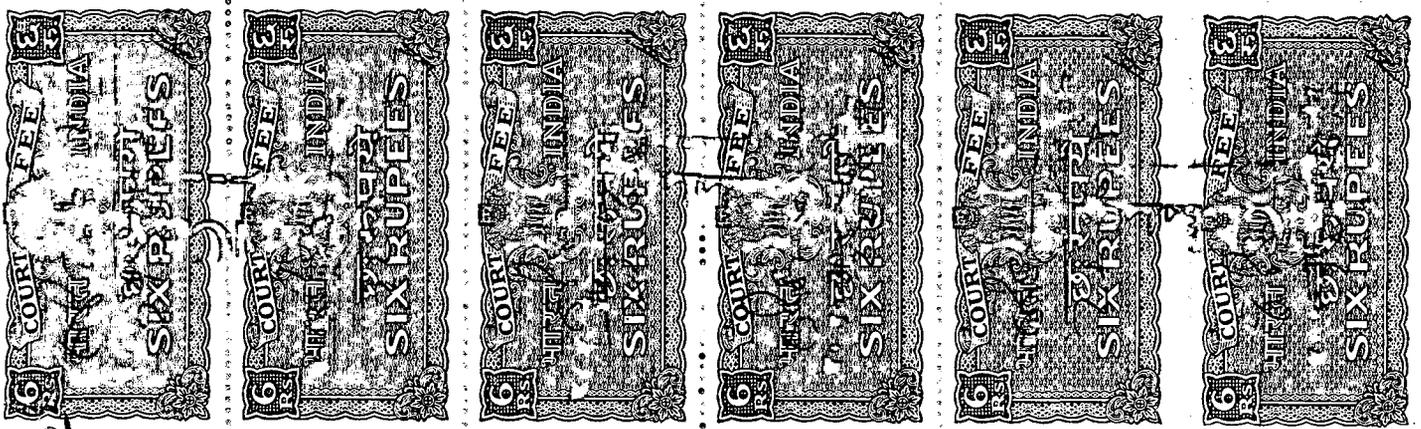
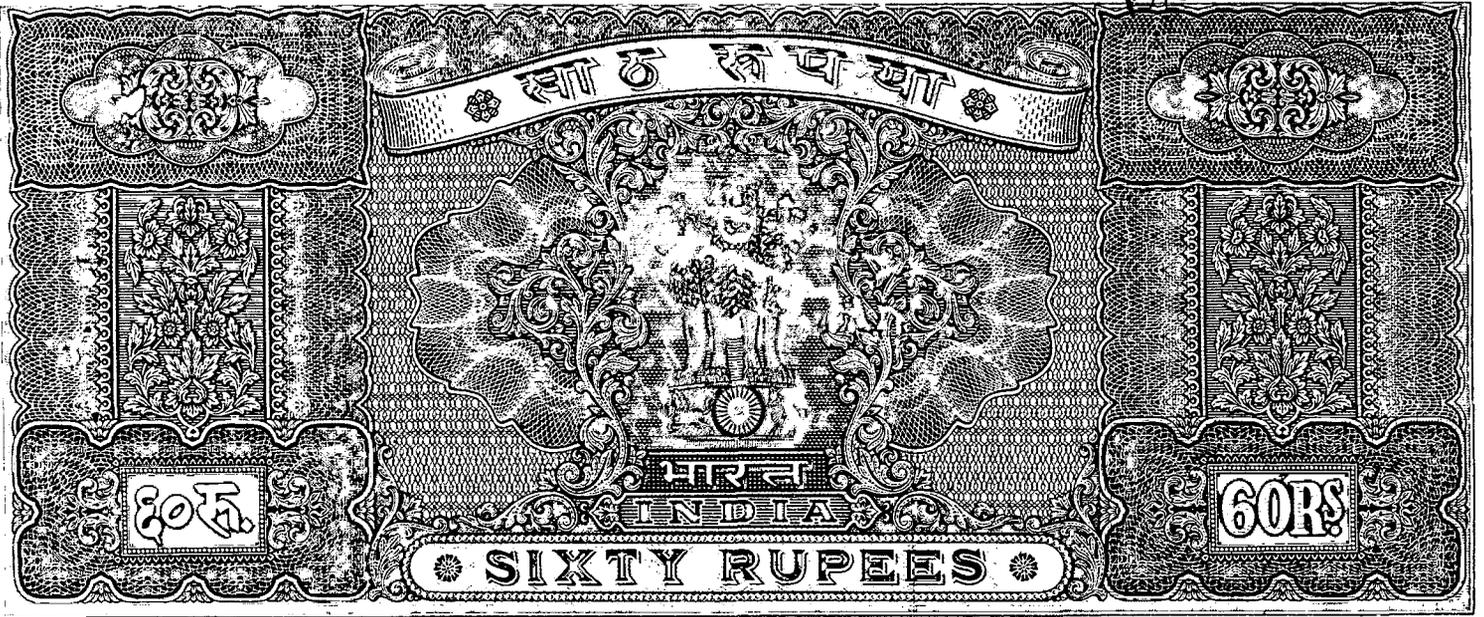
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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,  
SITTING AT LUCKNOW

WRIT PETITION NO. OF 1982.

3009

Raghuvir ..... Petitioner

VERSUS

Union of India & Others ..... Opp. Parties.

LUCKNOW DATED:  
JUNE 22, 1982.

*(Signature)*  
 (O.P. SRIVASTAVA)  
 ADVOCATE.

A/S

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
SITTING AT LUCKNOW

WRIT PETITION NO. OF 1982

3009

Raghuvir, aged about 36 years, son of Sri Dularey, resident of Quarter No. 24-B-III, Railway Colony, Badshah-Nagar, Lucknow (at present working as Carpenter Grade-III, N.E. Railway, Badshahnagar, Lucknow). . . . . Petitioner

VERSUS

1. Union of India through its General Manager, N.E. Railway, Gorakhpur.
2. Divisional Railway Manager (P), N.E. Railway, Ashok Marg, Lucknow.
3. Permanent Way Inspector, N.E. Railway, Badshahnagar, Lucknow . . . . . Opp. Parties

WRIT PETITION UNDER ARTICLE 226 OF  
THE CONSTITUTION OF INDIA.

To

The Hon'ble Chief Justice and his  
companion Judges of the aforesaid court.

रघुवीर

The humble petitioner named above most  
respectfully showeth as under:-

1. That the petitioner was appointed on 2.12.66

AM

as permanent Khalasi under the Permanent Way Inspector, N.E. Railway, Gorakhpur and since then he is performing his duties to the entire satisfaction of his superiors.

2. That the petitioner was thereafter posted as a Khalasi to Carpenter on 7.7.1967 and as his work was found meritorious he was promoted as a Carpenter on ad hoc basis in the scale of Rs.260-400 under the Permanent Way Inspector, Badshahnagar, Lucknow vide order dated 23.8.1975. A true copy of the said order of <sup>promotional</sup> ~~appointment~~ is being filed herewith as Annexure-1 to this Writ Petition.

ANNEXURE-1.

3. That since the promotion of the petitioner he is continuously performing his duties meritoriously with full dedication. He was never communicated any adverse entry and on the other hand his work has always been appreciated by his superiors.

4. That while the petitioner was performing his duties on the post of Carpenter in the grade of Rs.260-400 under the Opposite Party No. 3 his salary was reduced without giving him any information regarding the same from the month of December, 1981. When the petitioner enquired about this reduction of salary from the Opposite Party No. 3

22/6/82

24/11/82

he was simply informed that this reduction is subject to certain deductions under some specific directions of the Railway Administration and the Petitioner continued working on the same post as usual.

5. That when the said reduction was continued in the salary of the petitioner he requested several times verbally about the reasons of such deduction in the salary from the Opposite Party No. 3 as well as the higher authorities, but they did not give any specific reply except to console the petitioner that this amount so deducted from his salary will be refunded to him in future.

6. That when the deduction in the salary was not stopped even in the month of May<sup>1982</sup> the petitioner moved an application to the Opposite Party No. 3 asking for the reasons of this special reduction in his salary and he also asked upto which time this deduction will continue. A true copy of the aforesaid application dated 29.5.1982 is being filed herewith as Annexure-2 to this Writ Petition.

ANNEXURE-2.

२५/५/८२

7. That after making the aforesaid application the petitioner continued working as usual as a Carpenter at the same place and the same work was also taken from him by the same authorities and

he was never informed regarding any change in his job or change in any other manner.

8. That while the petitioner was awaiting for the reply of his aforesaid application dated 29.5.1982, he suddenly received a letter on 16.6.1982 bearing no. E/Chaturth Shreni/82 dated 1.6.1982 from the Opposite Party No. 3 to the effect that the petitioner had already been reverted to the post of Khalasi-Carpenter from 19.11.1981 i.e. with retrospective effect. The aforesaid letter also carrying an order of reversion of the petitioner dated 19.11.1981 indicating that the petitioner was reverted from the post of Carpenter grade Rs. 260-400 to the post of Carpenter-Khalasi in the grade of Rs.196-232. A true copy of the said letter dated 1.6.1982 containing impugned order of reversion is being filed herewith as Annexure-3 to this Writ Petition.

ANNEXURE-3

9. That the aforesaid letter of reversion dated 1.6.1982, Annexure-3 was signed by the Opposite Party No. 3 on 7.6.1982 and it was served upon the petitioner on 16.6.1982. The petitioner remained continuously working as usual at the same place as Carpenter under the Opposite Party No. 3 and he neither absented himself during this period nor he was on leave. The aforesaid

29/6/82

A1)

letter containing the impugned order of reversion of the petitioner incorrectly says that the petitioner was informed verbally regarding his reversion from the post of Carpenter in the Grade of Rs.260-400 to the post of Carpenter-Khalasi in the grade of Rs.196-232 on 24.11.1981. As a matter of fact the petitioner was never informed in any manner regarding his reversion as aforesaid and on 24.11.1981 the petitioner was on leave in connection with his wife's illness, which can be ascertained by summoning the petitioner's muster-roll of the said date. It will thus be evident that the petitioner was on leave on 24.11.1981, hence it is white-lie to say that he was verbally informed about his reversion on 24.11.1981.

10. That besides the above mentioned facts the petitioner has also been given Carpenter-Khalasis, Sri Mahadev and Ram Narain to assist him in his work as a Carpenter after his so called reversion. The only change which was made was the deduction in the petitioner's salary. If the petitioner would have been reverted how could he be provided Khalasis.

11. That the petitioner was actually served a letter containing order of reversion dated 19.11.81 on 16.6.1982 showing the reversion of the petitioner with retrospective effect which cannot be done

22/6/82

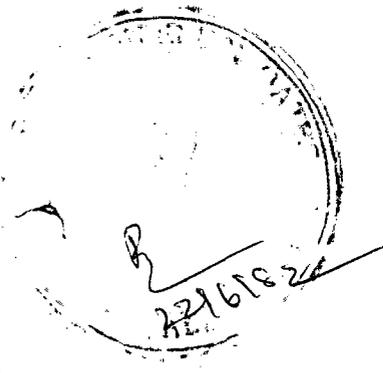
24/9/82

under the provisions of law and this amounts to nullity of order. This act of Opposite Party's is illegal, malicious, void and bad in the eye of law.

12. That the petitioner is still working as a Carpenter under the Opposite Party No. 3 and neither he has ever reverted nor he was given any information regarding his reversion prior to receipt of Annexure-3 on 16.6.1982 and as such this cannot be treated as Petitioner's reversion.

13. That the petitioner was promoted on the basis of his meritorious working and seniority in his category against a regular permanent vacancy in the year 1975 and he cannot be reverted after about 7 years without any rhyme or reason. Hence the reversion of the petitioner with an order having retrospective effect is illegal and violative of the provisions of fundamental laws, principles of natural justice as well as it is violative of the provisions of the Part III of the Constitution of India.

14. That the order of reversion of the petitioner should definitely have been communicated to him in writing and no verbal order can be made. Moreover verbal order has no sanctity or validity in the eye of law nor it is lawful. The reversion order is an after thought and a concocted one, and



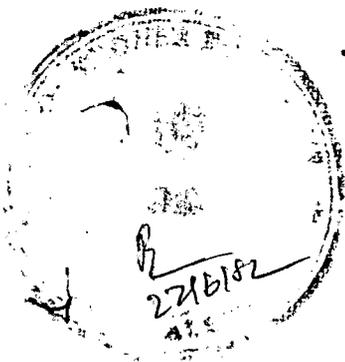
22/6/82

A19

has been made to deprive of the petitioner from recovering the arrears of deducted amount of salary which has been deducted illegally. As such it cannot be said that the petitioner was reverted with effect from 19.11.1981 on the basis of the impugned order of reversion, Annexure-3, which was served upon the petitioner only on 16.6.1982.

15. That the petitioner is the senior most Carpenter and there is still shortage of carpenters and he cannot be reverted till the juniors to the petitioner are continuing on the post of Carpenter.

16. That the petitioner was promoted as Carpenter in the grade of Rs. 260-400 on the basis of ad hoc promotion in the officiating capacity and he cannot be reverted after seven years continuous working in view of Railway Board's letter No. E/232/7 dated 23.6.1964 which clearly says that if an employee who has been promoted in the higher grade in the officiating capacity has not been reverted before expiry of 18 months duration then he cannot be reverted after 18 months on the ground of unsuitability because he not only earns <sup>n</sup>lien on the post



2216182

but he also became entitled for the confirmation and since the post of Carpenter on which the petitioner is working has neither been abolished nor the petitioner was found unsuitable for the post and his work always been found excellent during the last 7 years while working as a Carpenter and as prior sanction for his reversion was not obtained from the competent authority as per Rules, hence his reversion from the post of Carpenter to the post of Carpenter-Khalasi with retrospective effect is totally against the mandatory provisions of the aforesaid letter of the Railway Board which clearly shows that the confirmation must be made after two years officiating period has been completed, as such the impugned order of reversion is totally illegal, unwarranted and liable to be set aside by this Hon'ble Court. A true copy of the said letter dated 23.6.1964 is being filed herewith as Annexure-4.

17. That the impugned order of reversion is cryptic and discloses no reason of reversion of the petitioner and it simply says that the petitioner has been reverted for nothing.

.....

226/32  
209/2

A21

18. That if the Petitioner was actually reverted in the month of November, 1981 some person must have come to relieve him or the petitioner must have been told to hand over the charge of the post of Carpenter. But since neither any person has come so far claiming himself as a reliever to the post of Petitioner nor the Petitioner was ever asked by any authorities or any person to handover the charge of the said post, and he remained continuously working as a Carpenter without any change, which shows that the Petitioner was never reverted. It is illegal to say that he has been verbally informed of his reversion and now informing him that he has been reverted with effect from ~~20x~~ 19.11.1981 is only to save the skin of some other employees-Officers by whose mistake the illegal deduction from his salary is being made.



*22/6/82*

*2/4/82*

19. That the petitioner is still continuing on the post of Carpenter under the Opposite Party No. 3 as such it is highly expedient in the interest of justice that the operation of the impugned order may be stayed during pendency of this Writ Petition.

20. - That the petitioner have no expeditious and efficacious alternative remedy except to file

this Writ Petition invoking the writ jurisdiction of this Hon'ble High Court. And the petitioner is challenging the validity of the impugned order of reversion dated 19.11.1981, Annexure-3 which has been served upon the petitioner only on 16.6.1982 passed in the colourable exercise of powers violating all the relevant provisions of Indian Establishment Manual and Code inter alia amongst the following:-

29/12

22/6/82

GROUND S

- (i) Because the impugned order of reversion was served upon the petitioner on 16.6.1982 and it cannot come into force with retrospective effect i.e. from 19.11.1981.
- (ii) Because the petitioner was promoted on the basis of his meritorious working on ad hoc basis before 7 years ago and he cannot be reverted in such a fashion <sup>after expiry of 18 months</sup> without following the relevant provisions of law.
- iii). Because there is still shortage of Carpenters and the petitioner is still working as Carpenter having two Khalasis to assist him and he is the senior most Carpenter. As such he cannot be treated as reverted on the post of Carpenter-Khalasi.

Signature

- iv) Because neither the post of Carpenter on which the petitioner is working has been abolished nor the petitioner has been found unsuitable for the post <sup>✓</sup> prior sanction before reversion from the competent authority has been obtained, ✓
- v) Because the impugned order of reversion is non-speaking and cryptic. It does not disclose the reason of reversion of the petitioner.
- vi) Because the Opposite Parties have not applied their mind before issuing the impugned order of reversion. This is also against the provision of principles of natural justice.
- vii) Because the petitioner have automatically accrued the lien on the post of Carpenter due to lapse of time and he cannot be ✓ reverted in such a fashion.

P R A Y E R

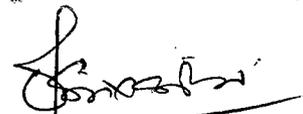
WHEREFORE it is most respectfully prayed that this Hon'ble Court may graciously be pleased:-

- a) to issue a writ, order or direction in the nature of certiorari quashing the impugned order of reversion contained in Annexure-3 dated 19.11.1981 reverting the petitioner from the post of Carpenter in

*[Handwritten signature]*  
for 12/11/81  
Adv

the grade of Rs.260-400 to the post of Carpenter Khalasi in the grade of Rs.196-232.

- b) to issue a writ, command order or direction in the nature of mandamus directing the Opposite Parties not to implement the order of reversion dated 19.11.1981, Annexure-3.
- c) to issue any other writ or order or direction or command which is found just and proper in the circumstances of the case.
- d) to allow the petition with cost.

  
(O.P. SRIVASTAVA)  
ADVOCATE  
COUNSEL FOR THE PETITIONER.

LUCKNOW DATED:  
JUNE 22, 1982.

1617

24/11



2. Sri Ram Nain S/O Ram Lal Substitute Kh  
under PWI/BH2 who is junior than Sri Mahadeo is  
now engaged as Substitute gangman in scale 200-250  
at Rs. 200/- vice item 2 above Sri Mahadeo.

Sd/- Illigible  
Divisional Engineer (I)  
Lucknow. JN

No.E/10

dt. 23.8.75

Copy forwarded for information & N/A to :-

1. DAD/LJN
2. DS(P)/LJN.
3. PWI/ - - with reference his No. Nil  
dt. 8.2.75
4. staff concerned through PWI/BH2.

Sd/- Illegible  
Divisional Engineer (I)  
Lucknow. JN.

TRUE COPY

22/8/82

24/8/75

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14

इन दि मानरेखुल बोर्ड आफ गुोनेवर ऐ. उलाबाबाद,

लखनऊ केन्वे, लखनऊ

---

रिजिस्ट्रेशन नम्बर

आफ 1982

रजिस्ट्रार ---

---- पिडीकानर

कनाम

युनियन आफ मजदुरा आदि ---

--- अपील-पार्टीक

अनंजर नम्बर 2

सेवा मे,

श्रीमान् रेलमथ निरोहक मण्डय,  
पूर्वोत्तर रेलवे, बादाबाद नगर, लखनऊ

विषय :- पाह दिपम्बर - 1981 से वेतन कम मिलने के विषय मे।

महाशय,

सविनय नम्र निवेदन यह है कि प्रार्थो को पाह दिपम्बर, 1981 से वेतन कम मिल रहा है। प्रार्थो ने कई बार इसके लिये लुबानी कहा, परन्तु प्रार्थो को बोर्ड सन्तोषजनक उत्तर नही दिया गया

पूछने पर यही बताया जाता है कि स्पेशल कटौती हो रही है। इसलिये वेतन कम मिल रहा है। पर क्या कटौती हो रही है कितनी कटौती हो रही है और क्यों हो रही है स्पष्ट नही बताया जा रहा है। यह भी नही बताया जा रहा है कि यह कटौती कब तक चलेगी।

अतः श्रीमान् जो से प्रार्थना है कि प्रार्थो के आवेदन पत्र पर सहायुक्ति पूर्वक विचार करके बताने की कृपा की जाये।

रघुवीर

---- 121

पर

A28

15

2.

बना  
इसके लिये श्रीमान् का आभारो/सहयोग ।

प्रार्थी,

रज्जुबोर , दि० 29-5-82.

{रज्जुबोर}

कार० अडि० रो० पा० मि०

एक प्रति प्राप्त किया। बादशाह नगर।

शिव प्रसाद त्रिपाठी।

स.वा.

31-5-82.

प्रतिलिपि सुधनार्थ स्व आवश्यक कार्यवाही हेतु प्रेषित :-

1- महायज्ञ इन्जिनियर / विज्ञान / लखनऊ।

प्रार्थी,

रज्जुबोर दि० 29-5-82.

{रज्जुबोर}

लखनऊ :-

दिनांक:- 29-5-82.

2216182

सत्य- प्रतिलिपि।

रज्जुबोर



ढाल दिया गया है। यह बिलकुल असत्य है। जैसा कि उपरोक्त लिखा जा चुका है। आपसे जो सन्दर्भ में अभी तक कोई <sup>हो</sup> वादा/नती हुई है।

संलग्न // एक पत्र // कार्यालय आदेश //

सं० = ६/११/२८१/ इन्जो०/ कारपेन्टर - १११ दि०  
१९०११०८१०

हो - आदेशीय।

७-६-८२.

रेल पथ निरोधक,

बादशाह नगर।

प्रतिलिपि :- सं० अम्बि० // विशेष // लो जे० को भी आवश्यक  
आदेशों हेतु <sup>तथा</sup> सूचनाएं प्रेषित।

संलग्न / १ प्रार्थी का पत्र।

रेल पथ निरोधक/ बादशाहनगर।

सत्य - प्रतिलिपि।

शुक्ल

कार्यालय मण्डल रेल प्रबन्धक।  
पूर्वोत्तर रेलवे, लखनऊ।

कार्यालय - आदेश

श्री रघुबीर - तदर्थ वारपेन्टर ग्रेड - III } 250 - 400 }  
जिनको पदोन्नति तदर्थ रूप से मण्डल इन्जिनीयरी/प्रथा के कार्यालय  
आदेश सं. ई/10, दिनांक 23.8.75 द्वारा की गई थी, अब इन्हें  
नये मूल पद बढ़ाकर खलासा वेतन मान ₹ 198-232 के करीब रेल पथ-  
निरोधक/आदेशाह नगर के अधीन तयनात किया जाता है।

उपरोक्त पर प्रवर मण्डल इन्जिनियर का अनुमोदन प्राप्त है।

कृते मण्डल रेल प्रबन्धक (काठ)  
लखनऊ।

संख्या = ई/11/ 281/ इन्जिनीयरी/ वारपेन्टर - III दिनांक नवम्बर 19, 1981

प्रतिनिधिप आदेशक कार्यवाही एवं सूचनार्थ प्रेषित:-

- 1- मलेथि/ लखनऊ।
- 2- सहायक इन्जिनियर (विशेष) लखनऊ।
- 3- सहायक इन्जिनियर / लखनऊ।
- 4- रो म न/ आदेशाह नगर।
- 5- श्री रघुबीर द्वारा रो म न/ आदेशाहन रा।
- 6- प्रधान लिपिक/ बिल, माल्ट पो. केस इन्जिनियरी/ लखनऊ।

साइन् -

19.11.81.

कृते मण्डल रेल प्रबन्धक (कार्यालय)  
लखनऊ।

प्रमाणित,  
सचिव प्रतिनिधि।

हो - अज्ञानोय।  
7.6.32.

रेल पथ निरोधक/ आदेशाह नगर।

सत्य - प्रतिनिधि।

रघुबीर

A32

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
SITTING AT LUCKNOW

WRIT PETITION NO. OF 1982.

Raghuvir ..... Petitioner

VERSUS

Union of India & others .... Opp. Parties

ANNEXURE-4

North Eastern Railway  
Office of General Manager,  
(Personnel Branch),  
Gorakhpur.

No. E/232/7

Dated 23.6.1964.

All Officer as per list 'B'.

Subject:- Reversion of employees officiating in  
higher grades.

Under this office letter no. E(ss)19ii Pt. VI

(c) dated 6.2.1963 a copy of Boards confidential  
letter No. E(D&A) 61 RG-6-36 dated 30.11.1961 was

sent to all officers. As per Boards direction

efforts are to be made to confirm staff officiating

in higher grades in clear vacancies, if they are

found suitable, after trial oaver a reasonable period  
not exceeding 18 monthd. It is, however, observed

that, in practice, no proper system is being followed

in this respect with the result that staff continue

to officiate in higher grades for long periods and

in several cases staff who have officiated for a

....



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number of years have been reverted on account of inefficient working. Such reversions are contrary to the extent orders.

2. With a view to ensure that a proper assessment of the working of staff officiating in higher grades is made and action to revert such employees, as are found to be unsatisfactory in work in the higher grade, is taken in time, the following procedure is being introduced for strict compliance by all concerned.

3. Whenever an employee is put to officiate in a higher post, which may be a selection post or a non-selection post, his immediate superior should send an assessment report as soon as the employee has completed six months of officiating period. If this report is unsatisfactory a similar further report should be sent three months after i.e. at the end of nine months officiating period and again 3 months later i.e. at the end of 12 months officiating period. If the final report is satisfactory further reports need not be sent unless the employee deteriorates in the subsequent months.

4. These assessment reports should be sent on to the authority who has ordered the promotion. In the case of the first and/or second report being unsatisfactory the employee should be warned that the

22/6/82

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report on his working has been unsatisfactory and unless he makes a substantial improvement, he will be liable to be reverted.

5. If the third report, at the end of 12 months period is also unsatisfactory, he should be promptly reverted and if he is to be given a further chance even after the third unsatisfactory report, the personal sanction of a senior scale officer in the case of a class IV employee and of a head of department in the case of Class III employees should be obtained. Even after such sanction has been obtained and the opportunity given to the employee is of no avail, he must be promptly reverted before completing 18 months of officiating period. Orders for reversion in such cases should not be passed by an authority lower than the authority who had ordered the promotion. When an employee is reverted for inefficient working from a selection post, his name will be automatically deleted from the panel. For repromotion he will have to appear before a Selection Board afresh where an employee is reverted for inefficiency from a non-selection post his case should be reviewed at intervals of six months and if he is considered fit for promotion, he should be re-promoted again the next vacancy.

6. If it is proposed to revert an employee who has completed more than 18 months of officiating

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22/6/82

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period other than ~~12 months~~ of by following the DAR procedure, the personal sanction of a Head of Department must be obtained in the case of Class IV employees and G.M.'s personal sanction must be obtained in the case of Class III staff.

7. Since no officiating individual whose working is unsatisfactory could have been allowed to continue beyond 18 months except under very special circumstances, confirmation must be made after two years of officiating period has been completed subject to permanent post being available for the purpose. In the case of staff with satisfactory reports, confirmation against available vacancies can be ordered after one year. If it is proposed to defer the confirmation of an individual after 2 years, General Manager's prior sanction should be obtained.

8. If an employee is not confirmed in higher grade for want of permanent vacancy, he cannot be reverted after he has completed 18 months of officiating period on the charge of unsatisfactory working except after following the D.A.R. procedure, the procedure being same for a confirmed employee or an officiating employee.

9. The assessment reports referred to above should be marked 'confidential' and a proper record kept of these communications. The Establishment Section

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--: 5 :-

should watch the case of each employee and initiate action when the employee completes six months of officiating period by putting a note to executive officier for the purpose.

10. The above procedure should also be followed in the case of Class III employees promoted to officiate in Class II. In their case, the assessment report should be sent to the Head of Department and where an officer has been reported on adversely the papers should be put up to the G.M. personally for his information and orders.

Please acknowledge receipt.

Sd.

E.S. Muthuarisha  
For General Manager.  
n

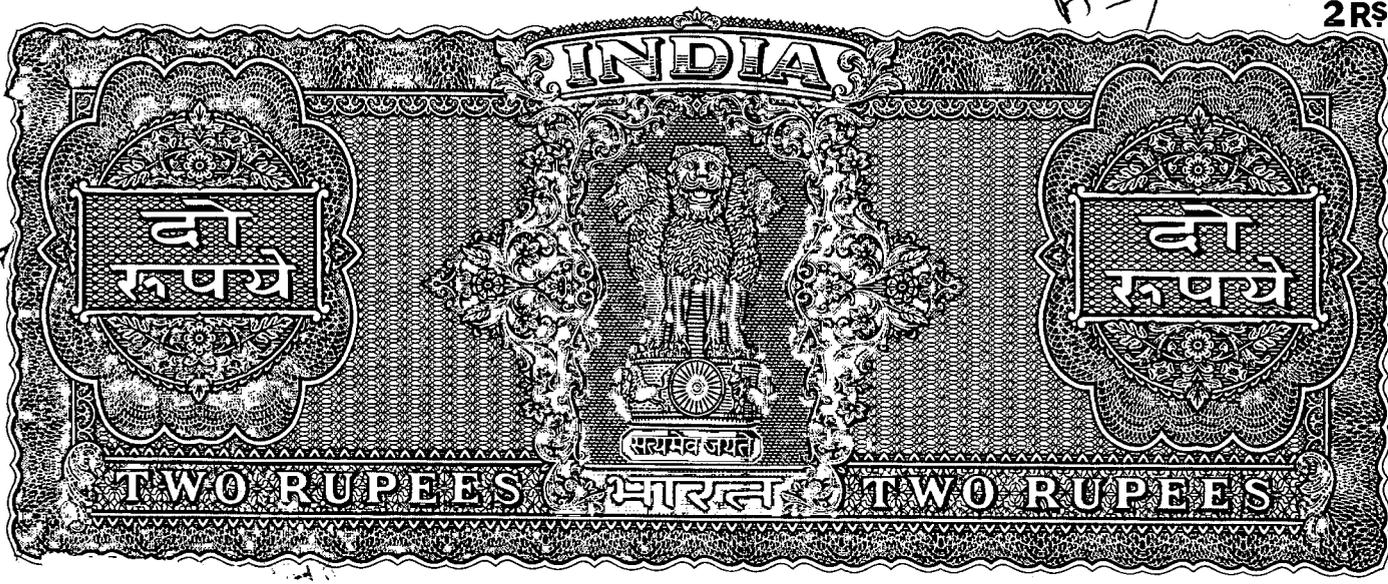
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2RS



1982  
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 HIGH COURT  
 ALLAHABAD

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,  
 SITTING AT LUCKNOW

WRIT PETITION NO. OF 1982.

Raghuvir ..... Petitioner

VERSUS

Union of India & Others ..... Opp. Parties.

22/6/82

LUCKNOW DATED:  
 JUNE 22<sup>o</sup> 1982.

*(Signature)*  
 (O.P. SRIVASTAVA)  
 ADVOCATE.

*राघु वीर*

24/12

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,  
SITTING AT LUCKNOW.

A F F I D A V I T

IN RE:

WRIT PETITION NO. \_\_\_\_\_ OF 1982

Raghuvir .. .. . Petitioner

Versus

Union of India & others .. .. . Opp. Parties.

I, Raghuvir, aged about 36 years, son of Sri Dularey, resident of Quarter No.24-BIII, Railway Colony, Badshahnagar, Lucknow (at present working as Carpenter Grade III, N.E. Railway, Badshahnagar, Lucknow), do hereby solemnly affirm on oath and state as under:-

1. That the deponent is the Petitioner in the above noted Writ Petition and is fully conversant with the facts of the case.
2. That the contents of paras 1 to 20 of the Writ Petition are true to my own knowledge, except the legal averments which are believed to be true on the basis of legal advice.

22/6/82

2/3/82

~~39~~ 39

3. That the annexures to the Writ Petition are the originals' copies.

*रघुवीर*

LUCKNOW DATED:  
JUNE 22<sup>nd</sup> 1982.

DEPONENT.

VERIFICATION

I, the abovenamed deponent do hereby verify that the contents of paras 1 to 3 of this Affidavit are true to my own knowledge. Nothing material has been concealed and no part of it is false. So help me God.

*रघुवीर*

LUCKNOW: DATED,  
JUNE 22<sup>nd</sup> 1982.

DEPONENT.

I identify the deponent who has signed before me.

*श्री श्री*  
ADVOCATE.

*R*  
*22/6/82*

Solemnly affirmed before me on 22.6.82 at 9.30 AM/PM by the deponent who has been identified by Sri O. P. Sinhalawa Advocate High Court, Lucknow. I have satisfied myself by examining the deponent that he understands the contents of this Affidavit which have been read over to him and explained by me.

*B. G. Jones*  
JAMES G. JONES

Advocate, Lucknow,  
Lucknow Bench

351/84

22-6-82

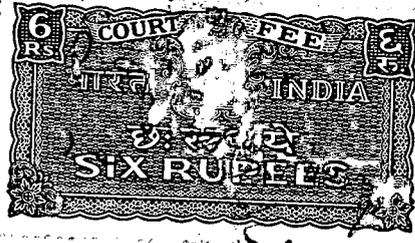
In The Hon'ble High Court of Judicature at Allahabad  
Muzam Bench, Muzam

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ब घदालत श्रीमान

महोदय

वादी (मुद्दी) S. Raghunath का वकालतनामा  
प्रतिवादी



W.P. No. --- of 1982

14261  
22/6

Raghunath — Pethin वादी (मुद्दी)

बनाम

Union of India vs प्रतिवादी (मुद्दालेह)

नं० मुकद्दमा सन् १६ पेशी की ता० १६ ई०  
उपर लिखे मुकद्दमा में अपनी ओर से श्री

O. P. Srivastava A.W. एडवोकेट  
महोदय  
वकील

नाम अदालत .....  
नं० मुकद्दमा .....  
नाम फरीकत .....

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरो जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानो हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदोक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरोकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा का गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकारको भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रत्याशा रहे और समय पर काम आवे।

हस्ताक्षर रघुवीर

साक्षी (गवाह) ..... साक्षी (गवाह) .....

दिनांक 20 अहीना 6

२°

एक  
एक दिने जेणसु व बाबाको/सुने ।

गणेश,

सुपौर, दि २७-३-०२°

[सुपौर]

कारण उदिस से उत १७

वाक्यात कर।

एक प्रति प्राप्त हिया।

विष प्रसाह विषयों।

त.जा°

३१-३-०२°

प्रतिदिन सुनार्थ सः शास्त्राः शर्वालो हेतु प्रेषित :-

१- शास्त्राः उपोचिखर । श्रौत । / कथा

गणेश,

सुपौर दि २७-३-०२°

[सुपौर]

कारण :-

दिनांक :- २७-३-०२°

सवि = प्रतिदिन।

प्रा. प्रौ. वि. सं. की सांस्कृतिक सेवा समिति.

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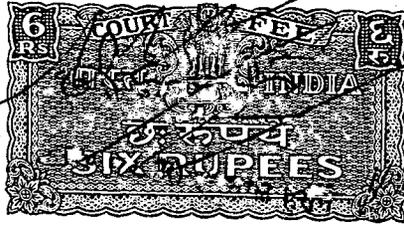
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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
SITTING AT LUCKNOW

C.M. AN. NO. 6730 (W) OF 1982

IN RE: 3009  
WRIT PETITION NO. OF 1982



1/2/82  
15/6/82  
n  
6/7/82

Raghuvir, aged about 36 years, son of  
Sri Dularey, resident of Quarter No.  
24-BIII, Railway Colony, Badshah Nagar,  
Lucknow. (at present working as Carpenter  
Grade III, N.E. Railway, Badshah Nagar,  
Lucknow). Applicant-  
... Petitioner.

VERSUS

1. Union of India through its General  
Manager, N.E. Railway, Gorakhpur.
  2. Divisional Railway Manager (P),  
N.E. Railway, Ashok Marg,  
Lucknow.
  3. Permanent way inspector, N.E.Rly.  
Badshah Nagar, Lucknow.
- .... Opp. Parties.

STAY APPLICATION

The abovenamed Applicant-petitioner most  
respectfully ~~prays~~ begs to submit as under:-

That for the facts, reasons and circum-  
stances detailed in the accompanying Writ Petition

....

*Handwritten signature and initials*

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it is most respectfully prayed that the operation of the impugned order of reversion which has been served on the petitioner on 16.6.1982 having its retrospective effect from 19.11.1981 filed herewith as Annexure-3 to the Writ Petition may kindly be stayed during pendency of the Writ Petition. It is further prayed that the deduction in the salary which is being illegally made right from December 1981 may also be stopped forthwith in pursuance of the impugned order of reversion during pendency of the Writ Petition or to pass any other suitable order which is found just and proper in the circumstances of the case.

WHEREFORE it is most respectfully prayed that the operation of the impugned order, Annexure 3 be stayed during pendency of the Writ Petition and it is also prayed that the deduction from the salary may also be stopped forthwith, during pendency of the Writ Petition. Any other suitable order which this Hon'ble Court deems just and proper may also pleased be passed.

*[Signature]*

(O.P. SRIVASTAVA)  
ADVOCATE,  
COUNSEL FOR PETITIONER

LUCKNOW: DATED  
JUNE 22<sup>nd</sup> 1982.

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ASU (45)

In the Central Administrative Tribunal Allahabad  
Lucknow Bench Lucknow.

T.A.No. 1060 of 1987  
(Writ Petition No. 3009 of 1982)

Radhubeer Petitioner

Versus

Union of India and others Opp. Parties.

Counter Reply on behalf of the Opposite Parties.

Para 1: That the contents of paragraph 1 of the petition are denied. It is submitted that the petitioner was appointed as gangman in scale Rs. 70-85 by the Asst. Engineer (West) N.E. Railway Lucknow vide office Order No. E/9-112 dated 25.11.'66 and posted under PWI Kanpur-Anwargan. Thereafter the category was changed as carpenter khalsi the petitioner was transferred under PWI/Badshahnagar, Lucknow in Scale Rs. 70-85 (AS). The payscale of Rs. 70-85 (AS) was changed to Rs. 196-232 (RS) w. ef. 1.1.'73.

Para 2: That in reply to the paragraph 2 of the petition, it is not denied that the petitioner was put to duty as carpenter in scale Rs-260-400 (RS) on adhoc basis in stop gap arrangement vide order dated 23.8.'75 (Annexure 1 to the writ petition) and it was mentioned in the office order that he will automatically be reverted to his substantive post of carpenter khalsi under PWI/BNZ. It was also mentioned in the said office order that as this is fortitious promotion and hence the officiating period will not be counted against his seniority of carpenter. It is also submitted

*Filed today  
5/11/91*

*[Signature]*  
Senior Divil. Engineer  
N. E. Rlv. Lucknow

ASS

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that the petition<sup>-or</sup> had not passed the trade test as per rules before being put to officiate on adhoc arrangement for the post of carpenter, thus his adhoc arrangement was irregular. Rest of the contents are denied.

Para 3: That in reply to the contents of paragraph 3 of the petition, it is not denied that the petitioner continued to work on the adhoc arrangement on the post of carpenter before he was reverted to his substantive post of carpenter khallasi.

Para 4: That the averments made in paragraph 4 of the petition are denied. It is submitted that the petitioner was reverted to the post of carpente khallasi, as the work of BNZ was curtailed due to B.G. conversion on the train movement between Baliganj and Malhaur was totally stopped vide order No. E/II 261 /Engg/Carpenter/III dated 19.11.'81, a copy of which was endorsed to the petitioner also. The petitioner was in the know of the same as well and he has put incorrect facts inspite of having knowledge of reversion and consequent reduction in salary from scale Rs. 260-400 (RS) to Grade Rs. 196-232 (RS). <sup>at Rs. 296/-p.m.</sup> <sup>at Rs. 229/-p.m.</sup> ~~It is~~ specifically denied that after the reversion, the petitioner continued to work on the post of carpenter.

Para 5: That the contents of paragraph 5 of the petition

  
Senior Divll. Engineer  
N. P. R/o Lucknow

ASG (47)

are denied. It is submitted that on his reversion he was informed under rule by endorsing a copy of office order of reversion No. E/II/281/Engg /Carpenter/III dated 19.11.'81 through his incharge PWI/BNZ.

Para 6: That in reply to the contents of paragraph 6 of the petition, it is submitted that the receipt of the application dated 29.5.'82 as contained in Annexure No. 2 to the writ petition is not denied. The said application was duly replied by the opposite party No.3 vide its letter No. E/2 Chaturth Shreni/82 dated 1.6.'82 (not 1.8.'82 as alleged) , wherein it was clearly mentioned that the petitioner was informed about his reversion to the post of carpenter khallasi on 24.11.'81. Along with this letter, a copy of the office order dated 19.11.'81 by which the petitioner was reverted was also enclosed.

Para 7: That the contents of paragraph 7 of the writ petition are denied. It is submitted that after the petitioner was reverted w. ef. 19.11.'81 no question arose to take work from the petitioner as carpenter. The petitioner thereafter worked as carpenter khallasi. in scale Rs. 196-232/

Para 8: In reply, sending of letter No. E 2/Chaturth shreni/82 dated 1.6.'82 is not denied. With this letter a copy of earlier office order dated 19.11.'81 was also enclosed. A true copy

  
Senior Dyll. Engineer  
N E Rls. Lucknow

AS7 (48)

- 4 -

of the aforesaid letter dated 1.6.1982 and that of office order dated 19.11.'81 are enclosed with this reply as ANNEXURE No. C-1.

Para 9: That in reply to the contents of paragraph 9 of the petition, only the issue of letter dated 1.6.'82 to the petitioner along with a copy of office order dated 19.11.'81 as contained in Annexure No. C-1 to this reply are not denied. It is correct that information was given to the petitioner about his reversion after calling him from his Railway Quarter No. 24B, Badshahnagar Colony, Lucknow and the same has been mentioned in the letter dated 1.6.1982 (Annexure No. C-1 to this reply) against which he did not make any appeal /representation to the higher authorities.

PARA: 10: That the contents of paragraph 10 of the petition are denied. It is submitted that consequent upon reversion of the petitioner, Shri Mahadeo was utilised as Khallasi in grade 196-232 (RS) at Badshahnagar. After upgrading of the post of khallasi (Rs. 196-232) to the extent of 50% to higher grade Rs. 200-250 (RS) w. ef. from 1.8.1982 Shri Mahadeo was upgraded in the said grade (Rs. 200-250) as khallasi. It is denied that Shri Ram Nayan assisted the petitioner. It is submitted that Shri Ram Nayan was working as a gangman in Grade Rs. 200-250 since his appointment w. ef. 1.7.'75

  
Junior Staff, Engineer  
N. E. R. Lucknow

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ASS (49)

and all along he had been gangman and as a result of upgrading of gangman, he was promoted as Sr. Gangman in Scale Rs. 210-270 (RS) w. ef. 1.8.'82 as per A. V. C.

Para 11: That the averments made in para 11 of the petition are denied. It is submitted that the order dated 19.11.'81 had been put into effect on 19.11.'81 when the petitioner's pay was reduced from Rs. 296/- p.m. in scale Rs. 260-400 (RS) to Rs. 229/- p.m. in scale (Rs. 196-232) w. ef. 19.11.'81. The petitioner did not work as carpenter thereafter. His helper shri Mahadeo was also put to duty as khallasi instead of carpenter khallasi. With the order of reversion the petitioner was given salary in Grade Rs. 196-232(RS) from the date of reversion was put into effect. The order of reversion dated 19.11.'81 cannot at all be termed as retrospective as alleged. The act of the opposite parties is legal and cannot be called , malicious, void or bad in law.

Para 12: That the contents of paragraph 12 of the petition are denied. It is submitted that the petitioner has not worked as carpenter after the reversion order dated 19.11.'81. Allegations contrary to this are incorrect and denied.

  
J. B. Singh, Engg.  
N. B. Rd. Lucknow

ASG (50)

- 6 -

Para 13: That the contents of paragraph 13 of the petition are denied. It is specifically denied that the petitioner was put to officiate on adhoc basis on the post of carpenter according to seniority. The seniority list maintained for carpenter khallasi as on 28.3.1970 shows that the petitioner's name appears at serial No. 32 and as such his allegations that his appointment to officiate as per his seniority is incorrect. A copy of seniority list is annexed to this reply as ANNEXURE No. C-2.

It is further submitted that the reversion to his substantive post was in view of stoppage of work due to gauge conversion from metre to broad and on account of senior being passed over while putting him to officiate on adhoc basis. Further he was not trade tested, which fact if had been considered, the petitioner would not have been put to officiate on adhoc arrangement.

It is also submitted that order passed on 19.11.'81 cannot be termed as retrospective. Neither the order can be termed as illegal, or violative of the provisions of fundamental laws, principles of natural justice as violative of provisions of the Part III of the Constitution of India.

  
D. L. R. Lucknow

.... 7

A 601 (51)

Para 14: That the contents of paragraph 14 of the petition are denied. It is submitted that the order of reversion dated 19.11.81 was implemented with immediate effect when the petitioner seized to work as Carpenter and his salary was reduced from Rs. 296/- in Grade 260-400 to Rs. 229/- in pay scale Rs.196-232 with effect from 19.11.81. It is specifically denied that the order of reversion is an after thought or was passed to deprive the petitioner from recovering the arrears of amount. The order of reversion was made in due and regular course of business and cannot be manipulated as alleged.

Para 15: That the contents of paragraph 15 of the petition are denied. It is submitted that the petitioner was never a confirmed Carpenter and when he worked on the post of Carpenter, it was an adhoc arrangement as per Annexure No.1 to the petition and conditions laid thereunder, while holding lien on his substantive post of Carpenter Khalasi. The admitted fact is that he was firstly not trade tested and secondly he was at serial no. 32 in the seniority list of Carpenter Khallasi. Considering both these

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U. A. R. Lucknow

A67 (A52)

aspect, of the matter as well as the stoppage of work at BNZ, due to change in gauge, the petitioner's reversion was warranted and therefore his reversion was ordered. It is specifically denied that any junior to him is still working as carpenter.

Para 16: That the contents of paragraph 16 of the petition are denied. It is submitted that the circular referred to by the petitioner is not applicable in his case on the facts and circumstances attached to the reversion and submitted in the earlier paragraphs. Rule of 18 months working is also not applicable in the case of the petitioner, as the Railway Board's letter in the para under reply is for those officiating staff who are promoted on seniority and suitability basis and not for the staff who are promoted on adhoc basis in a stop gap arrangement. After the reversion of the petitioner, no person has been put to work either on adhoc basis or on promotion at BNZ.

Para 17: That the contents of paragraph 17 of the petition are denied. The order of reversion speaks of the fact that the petitioner working on adhoc arrangement has been reverted to his substantive post of caroenter khallasi.

In fact the reversion was firstly due to stoppage of work at BNZ due to change in gauge,

  
Senior Divl. Engineer  
N. E. Rlp. Lucknow

Ab2  
A-53

secondly that he was not the senior most who could have been put to officiate as adhoc carpenter and thirdly he was not trade tested.

Para 18: That in reply to the contents of paragraph 18 of the petition, it is submitted that as the work of PWI/BNZ was curtailed due to BG conversion and non movement of trains between ML-DAL Sr. Div Engineer Lucknow decided that there was no need of carpenter due to curtailment of work and hence no relief was provided at his place. Any allegation contrary to this are denied.

Para 19: That the contents of paragraph 19 are denied. The petitioner did not work as carpenter after the communication of reversion order dated 19.11.'81 under opposite party no. 3. There is no case for staying the operation of reversion order.

Para 20: That the ~~arguments~~ averments made in paragraph 20 of the petition are denied. It is submitted that the alternative remedy existed to the petitioner by making an appeal /representation against the reversion order to the higher authorities. He having not done so is not entitled to maintain the petition. It is stated that the order of reversion was served on 14.11.'81 and his grade/salary reduced w. ef. 14.11.'81. It is also denied that the order passed is in colourable

  
Senior Divll. Engineer  
N. F. R. Lucknow

exercise of power or inviolation of any provision of Indian Establishment Manual and Code. None of the grounds mentioned in the petition are tenable under law. The petition is therefore liable to be dismissed with costs to the opposite parties.

21. That the post of carpenter kha; last Grade Rs. 196-232 is a artizan unskilled post, which was reclassified in scale Rs. 210-290 (RS) w. ef. 1.8.'78. Accordingly the benefit of reclassification for post was given to the petitioner on availability of post/vacancy w. ef. 1.4.'80 vide DRM(P) LJM's Office Order No. E/II/205/5/Engg/Upgrading/ClassIV dated 7.2.'83. The payment of arrears <sup>as due</sup> have also been made to the petitioner.

22. That the petitioner applied for selection for the post of carpenter Grade 260-400 (RS) against 50% quota of direct recruitment. The petitioner thereafter appeared in the selection/trade test and having been found successful, has been promoted as Carpenter Grade Rs. 950-1500 (RPS) vide office order No. E/II/283/Artizan/Engg/5 dated 17.2.'89 and is posted as ~~exh~~ such under PWIBadhshahunagar. A copy of office order dated 17.2.'89 is annexed to this reply as ANNEXURE No. C-3 <sup>therefore</sup>. The petition has now become infructuous and is liable to be dismissed as such.

Lucknow

Dated: 28.12.1990

  
Senior Divl. Engineer  
N. E. Rly. Lucknow.  
Opposite Parties.

Ably (55)

Verification

I, S K Raina working as Sr. Divisional Engineer in the office of Divisional Railway Manager, N.E. Railway Lucknow duly authorised and competent to sign and verify this reply do hereby verify that the contents of paras 1 to 22 of this reply are true to the best of my knowledge based on information derived from record and legal advice received. No material fact has been concealed, So help me God.

Lucknow  
28.12.90

  
Senior Divl. Engineer,  
N. E. Rly. Lucknow





A67-8

CATEGORY - CARPENTER KHALA-SI SANCTIONED STRENGTH  
SCALE 70-85.  
DIVISION - LUCKNOW.

Sl. No.	Name and father's name	Station of post ing.	Date of birth	Date of appoint-ment.	Date of promotion to Grade	Sta-tus.	Remarks.
1	2	3	4	5	6	7	8
1.	Shri Dwarika S/O Ghanoo	IOW/STP	28.11.13	28.11.43	28.11.43	Conf.	-
2.	Shri Mohd. Hussain S/O Sukr Ullah.	PWI/ANDN	28. 5.27	28. 5.45	28. 5.45	"	-
3.	Shri Bhagvandin	IOW/GD	17. 1.25	17. 1.47	17. 1.47	"	-
4.	Shri Bakredi S/O Nabba.	IOW/BLP	16. 1.18	31. 5.47	31. 5.47	"	-
5.	Shri Kishori *	IOW/MUR	1. 7.28	17. 7.48	17. 7.48	"	* Officia-ting as Carpenter 110-180
6.	Shri Ram Rekha S/O Har Charan.	PWI/MUR	16.11.13	16.10.48	16.10.48	"	* Carpenter 110-180
7.	Jagannath S/O Kamta.	PWI/JLD	1. 5.28	4. 6.49	4. 6.49	"	
8.	Shri Bhallar S/O Gokul.	IOW/STP	14. 1.31	16. 8.50	16. 8.50	"	
9.	Shri Karidin S/O Ram Dass.	PWI/CPA	6. 8.32	8. 8.51	8. 8.51	"	✓
10.	Shri Kodai S/O Umrao	IOW/MUR	17. 8.31	17. 8.53	17. 8.53	"	
11.	Shri Ghander Pal S/c Kari Din	IOW/ASH	16. 7.30	24. 8.53	24. 8.53	"	
12.	Shri Bindera S/O Baldeo.	PWI/STP	1.11.29	1.11.53	1.11.53	"	
13.	Shri Baboo Ram	PWI/LMP	1. 7.29	11. 1.54	11. 1.54	"	{Offg.a-s
14.	Shri Onkar	PWI/BNV	27. 5.30	9. 4.54	9. 4.54	"	{Carpenter.
15.	Shri Nizamuddin S/O Karimullah.	PWI(W)/GKP	16.12.24	6.12.54	6.12.54	"	
16.	Ram Kripal S/O Padarath.	PWI/MLN	16. 3.32	16.12.54	16.12.54	"	
17.	Shri Shafiullah S/O Nibar	IOW/ASH	1. 2.30	16. 6.57	16. 6.57	"	
18.	Shri Swami S/O Ram Nath.	IOW/JLD	10. 7.38	13. 8.61	13. 8.61	"	
19.	Shri Piarey S/O Deo Dutta.	IOW/LMP	16. 7.36	18. 3.62	18. 3.62	"	
20.	Shri Ram Chander S/O Sahai.	PWI/PLK		10.12.62	10.12.62	"	

True Copy

Control Divl. Engineer  
N. E. Rly. Lucknow

Contd.

21.	Shri Ram Adhar	IOW/BST	1. 7.39	12. 9.63	12. 9.63	Conf.	-	
22.	Shri Mukti Nath Nath.	IOW/GD	1. 7.42	1. 1.64	1. 1.64	Temp.	-	
23.	Shri Lalita Pd. S/O Ram Lal.	PWI/BLP	15.10.40	17. 2.64	17. 2.64	"	-	
24.	Shri Budhai S/O Mangrey.	PWI/BNY	1.11.37	28. 8.64	28. 8.64	"	-	
25.	Shri Abbul Hassan	IOW/GD	14. 3.43	22. 9.64	22. 9.64	"	-	
26.	Shri Brij Kishore S/O Sarjoo.	IOW/BRK	1. 7.40	1. 1.65	1. 1.65	"	-	
27.	Shri Sunder Lal S/O Chheda Lal.	PWI/LMP	31. 7.37	13.12.61	16. 2.65	"	-	
28.	Shri Ram Pd. S/O Swami Nath.	PWI(E)/HKP.	16. 7.39	16. 2.65	16. 2.65	"	-	
29.	Shri Ram Pati S/O Chintamani.	IOW/BNV	20. 1.37	31. 5.65	31. 5.65	Conf.	-	
30.	Shri Samaloo S/O Badloo.	PWI/BVN	16. 4.44	17. 4.66	17. 4.66	Temp.	-	
31.	Shri Raja Ram S/O Bhagwati.	IOW/ANDN	16. 4.46	20.10.66	20.10.66	"	-	
32.	Shri Raghbir S/O Dularey.	PWI/BNZ	25. 1.46	21.12.66	7. 7.62	"	-	
33.	Shri Varish Ali S/O Manghu Ali.	IOW/BNZ	31. 7.44	16.10.67	16.10.67	"	-	
34.	Shri Hirday S/O Ram Pd.	IOW/JLD	-	26. 5.66	17. 3.69	"	-	
35.	Shri Vonood Kumar	IOW/BNZ	12.12.46	25.10.61	29. 1.70	"	-	

S1/-

No.E-11/55/5/Way/(IV) dt.28.3.70. (P)/Lucknow.

- Copy forwarded for information and necessary action to :-
1. ICW/BLP, BRK, GD, BVN, ASH, BST, LMP, MLN, STP, CPA, JLD, ANDN, BNZ, MUR.
  2. PWI/(E)&(W)/GKP, ANDN, BNY, BLP, GD, MUR, BRK, NMP,
  3. AEN/GD, BRK, GKP, STP, (E)&(W)/LJN. Any representation from the staff regarding position of seniority list may please be forwarded to this office within 2 months from the date of receipt of the seniority list failing which no action will be taken and the seniority list will be treated as final.
  4. Staff concerned.
  5. Divnl. Secretary, N.E.Rly, Employees Union (PRKS)/Lucknow Divn.

DIVNL. SUDET. (P)/LUCKNOW.

Senior Divl. Engineer  
N. E. Rly Lucknow

89  
7/6/70

कार्यालय अदेश  
 =====

(17th) A6960

इंजीनियरिंग विभाग के कुशल कारीगर ((950- 1500) के 50% कोटे के अन्तर्गत इस कार्यालय के हापुड संख्या ई /11/283/ अर्गटि0/ सीधी भर्ती कोटा ईजो0 दिनांक 27. 1. 89 के अंतर्गत निम्नलिखित कर्मचारियों को पदोन्नति तत्काल से करके उनके सम्मुख दर्शाये वेतन पर पोस्ट किया जाता है ।

क्र0सं0	नाम कर्मचारी	वर्तमान पद तथा वेतनमान	पदोन्नति पद तथा वेतनमान	पदोन्नति पद पर वेतन	तेनाती स्थान
1	सर्वश्री प्रेम नारायण	वर्द्धई अधीन कारिन0/ वेतनमान ४०/800-1150	बढ़ई अधीन कारिन0/ वेतनमान (950-1500)	1200/-	मुकानि/ बादशाहनगर
2	रघुबीर	वर्द्धई अधीन रेपनि/बादशाहनगर	वर्द्धई अधीन रेपनि/बादशाहनगर	1030/-	रेपनि/ बादशाहनगर
3	जयन्ती	हेमामैन (800-1150) अधीन रेपनि/बादशाहनगर	हेमामैन (800-1150) अधीन रेपनि/बादशाहनगर	950/-	कारिन0/ मेलानी
4	नन्दकिशोर	वेतनमान ४०/ (750-940) अधीन रेपनि/ मेलानी	वेतनमान ४०/ (750-940) अधीन रेपनि/ मेलानी	950/-	रेपनि/ मेलानी
5	जगदीश	वर्द्धई ४०/ (800-1150) अधीन मुकानि/ रेपनि/ बादशाहनगर	वर्द्धई ४०/ (800-1150) अधीन मुकानि/ रेपनि/ बादशाहनगर	1010/-	मुकानि/ बादशाहनगर
6	शिवनन्द	वर्द्धई ४०/ (800-1150) अधीन कारिन0/ मनकापुर	वर्द्धई ४०/ (800-1150) अधीन कारिन0/ मनकापुर	950/-	कारिन0/ मनकापुर
7	पूल चन्द	वर्द्धई ४०/ (800-1150) अधीन कारिन0/ मनकापुर	वर्द्धई ४०/ (800-1150) अधीन कारिन0/ मनकापुर	950/-	कारिन0/ मनकापुर
8	राम चन्द्र	प्लम्बर ४० / 775-1025 अधीन कारिन0/ मेलानी	प्लम्बर ४० / 775-1025 अधीन कारिन0/ मेलानी	990/-	कारिन0/ मेलानी
9	तेज सिंह (अ. ज. जा)	गैगमैन (775-1025) अधीन रेपनि/ बादशाहनगर	वर्द्धई पेंटर (950-1500) अधीन रेपनि/ बादशाहनगर	950/-	कारिन0/ मेलानी

श्री तेज सिंह को वर्द्धई पदोन्नति पेंटर (950-1500) की कोटि में इनके कारीगर प्रस्ताव की तिथि से 6 माह तक के लिये की जाती है । 6 माह तक इनके पेंटर के कार्य पर नजर रखी जायेगी । 6 माह बाद इनके कोटे सक्षम अधिकारी के रिलियु के लिये प्रस्तुत किया जाय । उपरोक्त पर प्रमइ(प्र0) का अनुमोदन प्राप्त है ।

सं0 ई /11/ 283/ अर्गटि/ ईजो/ 5 दि0 17. 2. 89

प्रतिलिपि : 1) प्रमलेधि/ लखनऊ (2) प्रमइ(प्र0) लखनऊ (3) स0ईजो(प्र0 तथा प्र0/ लखनऊ, गीज) (4) रेपनि/ बादशाहनगर, मेलानी (5) कारिन0/ बादशाहनगर, पीलियाकला, मुनकापुर, (6) सम्बन्धित कर्मचारी (7) कार्याधि/ बिल तथा पीलियाकला, लखनऊ (8) म0अ0/ न0

कार्यालय  
 डी. चि0 कारवाही की जायित  
 कृते म0 रेल प्रबन्धक (प्र0), लखनऊ  
 Senior Divll. Engineer  
 N. B. Rln. Lucknow

A-70 (61)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,  
LUCKNOW

T.A. NO. 1060 OF 1987

(WRIT PETITION NO. 3000 OF 1982)

Raghubir ..... Petitioner

VERSUS

Union of India and others ..... Opp. Parties

REJOINDER REPLY TO THE COUNTER REPLY OF  
THE OPPOSITE PARTIES.

1. That the contents of para 1 of the Counter Reply are denied to the extent they are contrary to the contents of para 1 of the writ Petition which are reiterated as correct. The Petitioner was appointed on 2.12.1966 as Khalasi and was posted under the permanent way Inspector, N.E.R., Gorakhpur.
2. That the contents of para 2 of the Counter affidavit are denied to the extent they are <sup>contrary</sup> to the contents of para 2 of the writ Petition which are reiterated as correct. It is further stated that as the Petitioner was well versed carpenter he was promoted to the post of Carpenter in the pay scale of Rs. 260-400 vide order dated 23.8.1975. Before promoting the Petitioner his merit was duly examined. The language of the order of promotion does not depict the correct picture that in fact

A-7  
17/11

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contrary to the contents of para 6 of the writ Petition. It is further stated that the Petitioner was not supplied with the copy of order of promotion dated 19.11.1981 as is very much evident from the reply of the Petitioner's representation dated 29.5.1982.

7. That the contents of para 7 of the Counter Reply are denied as incorrect while those contents of para 7 of the writ Petition are reiterated as correct. It is reaffirmed that Petitioner remain continuously functioning as Carpenter even after 19.11.1981. An extract of diary indicating the functioning of the Petitioner as Carpenter after ~~18~~ 19.11.1981 has already been filed as annexure-R<sub>1</sub> to this Rejoinder Affidavit.
8. That the contents of para 8 of the Counter Affidavit need no comments to the extent the contents of para 8 of the writ Petition have been admitted. Rest contents of para under reply are denied and the contents of para 8 of the Writ Petition are reiterated as correct.
9. That the contents of para 9 of the Counter reply are denied to the extent they are contrary to the contents of para 9 of the 9 of the writ Petition which are reiterated as correct. It is further stated that ~~BNH~~

2/3/82

A74 (65)

- 5 -

that the Petitioner was never informed on 24.11.1981 as alleged.

10. That the contents of para 10 of the Counter Reply are denied to the extent they are contrary to the contents of para 10 of the writ Petition which are reiterated as correct. It is further stated that as the Petitioner was allowed to function as Carpenter, he was provided with Carpenter Khalasi to assist him in work. Sri Mahadev and Sri Ram Naresh were attached with the Petitioner as Carpenter-Khalasi and the Petitioner discharged his duties as Carpenter.
11. That the contents of para 11 of the Counter Reply are denied as incorrect while those contents of para 11 of the writ Petition are reiterated as correct. As a matter of fact the Petitioner was never informed that he has been reverted from the post of Carpenter to the post of Carpenter-Khalasi. He was allowed to work as Carpenter as usual along with his helpers Sri Mahadev and Sri Ram Naresh. The impugned order of reversion rendered bad by the principles of doctrine of waiver.
12. That the contents of para 12 of the Counter Reply are denied as incorrect while those contents of para 12 of the writ Petition are

29/11/81

A75 (66)

reiterated as correct. The relevant document has already been filed as annexure-RA1 to this Rejoinder reply indicating the work performed by the Petitioner after 19.11.1981 as Carpenter.

13. That the contents of para 13 of the Counter Reply are denied as incorrect while those contents of para 13 of the writ Petition are reiterated as correct. It is further stated that the Petitioner was promoted to the post of Carpenter in the year 1975 and the position of seniority as shown on 28.3.1970 was changed by them. Any way neither the work had come to an end nor there was any other cogent reason warranting the Petitioner's reversion. Even after the order of reversion dated 19.11.1981 the petitioner continued to work as usual as Carpenter. If there was no work then how the Petitioner functioned as Carpenter even after 19.11.1981. The impugned order is wholly arbitrary and illegal and malicious.

14. That the contents of para 14 of the Counter Reply are denied as incorrect while those contents of para 14 of the Writ Petition are reiterated as correct. It is further stated that the order of reversion dated 19.11.1981 was never implemented as the Petitioner was

2/2/82

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A76 (67)

allowed to continue as Carpenter with his assistants as usual. When the Petitioner demanded the amount illegally deducted from his salary only then the order of reversion was served on the Petitioner.

Para

15. That the contents of/15 of the Counter Reply are denied as incorrect while those contents of paras 15 of the writ Petition are reiterated as correct. It is further stated that the Petitioner could not have been reverted being senior most. Even if he was promoted on ad hoc basis, as he was allowed to continue beyond 18 months of satisfactory service he cannot be reverted except by way of disciplinary proceedings. The gauge conversion has no effect on the functioning of the Petitioner as Carpenter as the Petitioner gauge was promoted against the post of Carpenter to perform the regular nature of work and for not any particular work. The junior to the Petitioner is however, allowed to continue on the promoted post while the Petitioner is being treated as reverted illegally.

16. That the contents of para 16 of the Counter reply are denied as incorrect while those contents of para 16 of the writ Petition are reiterated as correct. It is further stated

*Handwritten signature*

A77 (68)

that the Petitioner was promoted on the basis of seniority-cum-merit in officiating capacity, he was not promoted for any specific period. The words 'ad hoc' or 'stop gap' used in the letter of promotion are not decisive as the exact nature of promotion of the Petitioner was officiating and substantive and accordingly he was allowed to continue for years together. The Petitioner is entitled for the protection of 18 Months Rule as stated in para 16 of the writ Petition.

17. That the contents of para 17 of the Counter reply are denied as incorrect while those contents of para 17 of the writ Petition are reiterated as correct.

18. That the contents of para 18 of the Counter Reply are denied as incorrect and misleading and the contents of para 18 of the writ Petition are reaffirmed. It is further stated that since the post of Carpenter against which the Petitioner was functioning was not abolished and was a permanent post, there was no occasion to revert the Petitioner from this post. Indeed neither there was any stoppage of work nor curtailment as alleged because Broad Gauge conversion had no effect to the functioning of a Carpenter. If the post of

29/12

A78 (69)

Carpenter was existing and there was no one else to replace the Petitioner, it was wholly arbitrary to revert the Petitioner. It is well settled principle of Law that <sup>even</sup> an ad hoc appointment or promotion cannot be terminated or reverted without any valid reason.

19. That the contents of para 19 of the Counter Reply are denied as incorrect while those contents of para 19 of the writ Petition are reiterated as correct. It is further stated that the Petitioner is presently functioning as Carpenter. It may be the pleasure of this Hon'ble Tribunal to direct the Opposite Parties to pay the arrears of the salary to the Petitioner which was illegally deducted from the pay of the Petitioner and also give the benefit of seniority to the Petitioner by counting his valuable service rendered on the post of Carpenter.

20. That the contents of para 20 of the Counter Reply are denied as incorrect while those contents of para 20 of the writ Petition are reiterated as correct. The impugned order dated 19.11.1981 is void abinitio. It has been passed on no valid reasons. The impugned order is violative of annexure-4 to the writ Petition.

21. That in reply to the contents of para 21 of the Counter Reply it is submitted that once the

23/11/81

Petitioner has been given the benefit of promotion with effect from 1.4.1980 i.e. prior to his alleged reversion, the petitioner is entitled for seniority. The Petitioner is also entitled for the difference of pay which he has not been Paid on account of the impugned order dated 19.11.1981.

22. That the contents of para 22 of the Counter Reply it is submitted that the work and conduct of the Petitioner has always been found above the mark and as such there was no occasion to revert the Petitioner vide order dated 19.11.1981. The Petitioner is entitled to get the difference of salary as well as the seniority by counting the services rendered by the Petitioner on the post of Carpenter.

VERIFICATION

I, Raghubir, aged about 45 years, son of Sri Dularey presently working as Carpenter Grade III, N.E. Railway, Badshahnagar, Lucknow, resident of Quarter No. 24-B-III Rly. Colony, Badshahnagar, Lucknow, do hereby verify that the contents of paras 1 to 22 of this Rejoinder Reply are true to my know and nothing has been suppressed and no part of it is false.

Lucknow Dated:

  
applicant.



~~18-11-81~~

19-11-81

20-11-81

21-11-81

22-11-81

23-11-81

24-11-81

25-11-81

26-11-81

27-11-81

PM Young Standells

PM 2 Young Standells in 6/10/81

~~PM 2 Young Standells in 6/10/81~~

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दिनांक	विवरण	क्रेडिट	डेबिट	बैलेंस
14-1-82	आरंभ			
15-1-82	आरंभ			
16-1-82	आरंभ			
17-1-82	आरंभ			
18-1-82	आरंभ			
19-1-82	आरंभ			
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21-1-82	आरंभ			
22-1-82	आरंभ			
23-1-82	आरंभ			
24-1-82	आरंभ			
25-1-82	आरंभ			
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27-1-82	आरंभ			

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(77)

28/1/82

13.1.82	सुविधा	सुविधा	सुविधा	सुविधा	सुविधा
14.1.82	सुविधा	सुविधा	सुविधा	सुविधा	सुविधा
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सुविधा

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सुधा शं.

12.6.82	विश्वविद्यालय	विश्वविद्यालय	विश्वविद्यालय				
11.6.82	विश्वविद्यालय	विश्वविद्यालय	विश्वविद्यालय				
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27.6.82	विश्वविद्यालय	विश्वविद्यालय	विश्वविद्यालय				
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28/9/2

1782	1122113-1511	अध्याय 11 का अन्त भाग	दिस		
2782		अध्याय 31 का अन्त भाग			
3782					
4782	1122113-1511	अध्याय 31 का अन्त भाग	21/21 दिस /		
5782	1122113-1511	अध्याय 31 का अन्त भाग			
6782	1122113-1511	अध्याय 31 का अन्त भाग			
7782	1122113-1511	अध्याय 31 का अन्त भाग			
8782	1122113-1511	अध्याय 31 का अन्त भाग			
9782	1122113-1511	अध्याय 31 का अन्त भाग			
10782	1122113-1511	अध्याय 31 का अन्त भाग			
11782	1122113-1511	अध्याय 31 का अन्त भाग			
12782	1122113-1511	अध्याय 31 का अन्त भाग			
13782	1122113-1511	अध्याय 31 का अन्त भाग			
14782	1122113-1511	अध्याय 31 का अन्त भाग			
15782	1122113-1511	अध्याय 31 का अन्त भाग			
16782	1122113-1511	अध्याय 31 का अन्त भाग			
17782	1122113-1511	अध्याय 31 का अन्त भाग			
18782	1122113-1511	अध्याय 31 का अन्त भाग			
19782	1122113-1511	अध्याय 31 का अन्त भाग			

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20.7.82	...	...	...	...
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231 ONC

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Date	Station No.	Station	Remarks	Nos.	Signature
1.9.82	BN2	BN2	311165 की कुल प्रतीक देस की सीमा	21111-14-16	
2.9.82	BN2	BN2	311165/40 की सीमा	21111-14-16	
3.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
4.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
5.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
6.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
7.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
8.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
9.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
10.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
11.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
12.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
13.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
14.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
15.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
16.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
17.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
18.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
19.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	
20.9.82	BN2	BN2	सीमा की सीमा	21111-14-16	

296-111

Page 87  
 296-111  
 296-111

18/9/82	DR						
19/9/82	Bank						
24/9/82	Tally Book Repair						
21-9-82	वापस कर के लेना	द्वारा					
22-9-82	वापस कर के लेना	द्वारा					
23-9-82	वापस कर के लेना	द्वारा					
24-9-82	2.10.82 तक कुल किया	1/11					
4-10-82	वापस कर के लेना	द्वारा					
5-10-82	वापस कर के लेना	द्वारा					
6-10-82	वापस कर के लेना	द्वारा					
7-10-82	वापस कर के लेना	द्वारा					
8-10-82	वापस कर के लेना	द्वारा					
9-10-82							
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11-10-82							

रघु शर्मा



1-11-82 ✓ On leave  
 2-11-82 ✓ On 85th Firing Rake stands  
 3-11-82 ✓  
 4-11-82 ✓  
 5-11-82 ✓ Repairing affected cables  
 6-11-82 ✓ Help for Robin firing stands  
 7-11-82 ✓ Red  
 8-11-82 ✓ Help for Mr. Firing stands  
 9-11-82 ✓ Firing frame of firing stand  
 10-11-82 ✓  
 11-11-82 ✓ Repair Firing stands for Raks  
 12-11-82 ✓ At 10m center the size of 17 stands  
 13-11-82 ✓ Repair also for Red Rake  
 14-11-82 ✓ Red  
 15-11-82 ✓ General, Hot stand  
 16-11-82 ✓ Repair Making Red Rags  
 17-11-82 ✓ Repair  
 18-11-82 ✓ Repair  
 19-11-82 ✓ Repair

19/11/82	✓	542200	218.50
20/11/82	✓	"	208.85
21/11/82	✓	"	195.20
22-11-82	✓	for 3111	195.20
23-11-82	✓	for 3111	195.20
24-11-82	✓	for 3111	195.20
25-11-82	✓	for 3111	195.20
26-11-82	✓	for 3111	195.20
27-11-82	✓	for 3111	195.20
28-11-82	✓	for 3111	195.20
29-11-82	✓	for 3111	195.20
30-11-82	✓	for 3111	195.20

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1-12-82	बना आ गि... (Handwritten text)
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26-12-82  
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31-12-82  
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1-8-83	बाद शाह नगर	कापी का खिचवट	100	100	100
2-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100
3-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100
4-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100
5-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100
6-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100
7-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100
8-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100
9-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100
10-8-83	जहांगीर नगर	पेट के नमूने का	100	100	100

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2 Aug 83

सुविधा प्राप्त  
होईगी

अनुभव  
होईगा

दिनांक

विवरण

संख्या

दिनांक

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27/9/83





21-10-83	बाणवली	पचरी बनाया २५५ रुक	सिरीपारले कर रुक	14000	14000	60	60
22-10-83	बाणवली	पचरी बनाया २५५ रुक	सिरीपारले कर रुक	15000	15000	60	60
23-10-83		विआयु किरा					
24-10-83	बाणवली	पचरी बनाया २५५ रुक	सिरीपारले कर रुक	12000	12000	60	60
25-10-83	बाणवली	पचरी बनाया २५५ रुक	सिरीपारले कर रुक	12500	12500	60	60
26-10-83	बाणवली	पचरी बनाया २५५ रुक	सिरीपारले कर रुक				
27-10-83	बाणवली	पचरी बनाया २५५ रुक	सिरीपारले कर रुक	13000	13000	60	60
28-10-83	बाणवली	पचरी बनाया २५५ रुक	सिरीपारले कर रुक	13000	13000	60	60
29-10-83	बाणवली	पचरी बनाया २५५ रुक	सिरीपारले कर रुक	12500	12500		
30-10-83							
31-10-83							
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21-11-83			काशी काशी	विद्यार्थी	विद्यार्थी	विद्यार्थी	विद्यार्थी
22-11-83	54250	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी
23-11-83	54130	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी
28-12-83		काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी
29-12-83		काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी
30-12-83		काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी
31-12-83	54250 54130	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी
1-1-84		काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी
7-1-84		काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी	काशी काशी

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121	122	123	124	125	126	127	128	129	130
131	132	133	134	135	136	137	138	139	140
141	142	143	144	145	146	147	148	149	150
151	152	153	154	155	156	157	158	159	160
161	162	163	164	165	166	167	168	169	170
171	172	173	174	175	176	177	178	179	180
181	182	183	184	185	186	187	188	189	190
191	192	193	194	195	196	197	198	199	200

201	202	203	204	205	206	207	208	209	210
211	212	213	214	215	216	217	218	219	220
221	222	223	224	225	226	227	228	229	230
231	232	233	234	235	236	237	238	239	240
241	242	243	244	245	246	247	248	249	250
251	252	253	254	255	256	257	258	259	260
261	262	263	264	265	266	267	268	269	270
271	272	273	274	275	276	277	278	279	280
281	282	283	284	285	286	287	288	289	290
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21-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80
22-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80
23-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80
24-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80
25-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80
26-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80
27-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80
28-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80
29-2-84	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80	3-11-80

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15-3-84	15322	15322	15322	15322	15322	15322	15322
16-3-84	11	11	11	11	11	11	11
17-3-84							
18-3-84							
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20-3-84	54220	54220	54220	54220	54220	54220	54220
21-3-84	54700	54700	54700	54700	54700	54700	54700
22-3-84							
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16-6-84	विज्ञाप	मनामा	मनामा	मनामा	मनामा
17-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
18-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
19-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
20-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
21-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
22-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
23-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
24-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
25-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
26-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
27-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
28-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
29-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप
30-6-84	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप	विज्ञाप

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क्र.सं.	दिनांक	विवरण	कर्मचारी का नाम	विवरण	दिनांक
1-8-84	11/11/84	...	...	...	11/11/84
2-8-84	11/11/84	...	...	...	11/11/84
3-8-84	11/11/84	...	...	...	11/11/84
4-8-84	11/11/84	...	...	...	11/11/84
5-8-84	11/11/84	...	...	...	11/11/84
6-8-84	11/11/84	...	...	...	11/11/84
7-8-84	11/11/84	...	...	...	11/11/84
8-8-84	11/11/84	...	...	...	11/11/84
9-8-84	11/11/84	...	...	...	11/11/84
10-8-84	11/11/84	...	...	...	11/11/84
11-8-84	11/11/84	...	...	...	11/11/84
12-8-84	11/11/84	...	...	...	11/11/84
13-8-84	11/11/84	...	...	...	11/11/84
14-8-84	11/11/84	...	...	...	11/11/84
15-8-84	11/11/84	...	...	...	11/11/84
16-8-84	11/11/84	...	...	...	11/11/84

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1	21-9-84	...	...	...	...	...
2	22-9-84	...	...	...	...	...
3	23-9-84	...	...	...	...	...
4	24-9-84	...	...	...	...	...
5	25-9-84	...	...	...	...	...
6	26-9-84	...	...	...	...	...
7	27-9-84	...	...	...	...	...
8	28-9-84	...	...	...	...	...
9	29-9-84	...	...	...	...	...
10	30-9-84	...	...	...	...	...

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1-12-84	1	BNZ	श्रीमती मरुता देवी	125 रु.	
2-12-84		वि. वि.		100 रु.	
3-12-84		बा. वि.		115 रु.	
4-12-84		बा. वि.			
5-12-84		बा. वि.			
6-12-84		बा. वि.			
7-12-84		बा. वि.			
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19-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
20-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
21-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
22-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
23-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
24-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
25-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
26-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
27-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
28-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
29-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
30-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010
31-12-84	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010	बाइ 2115-1010

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दिनांक	विवरण	काष्ठ का प्रकार	वि. सं.	दिनांक	विवरण	काष्ठ का प्रकार	दिनांक	विवरण	दिनांक	विवरण	दिनांक	विवरण
10-8-85	बादशाह	जटा रीपर काष्ठ	10	10-20	काष्ठ का प्रकार	10	10-20	काष्ठ का प्रकार	10	10-20	काष्ठ का प्रकार	10
11-8-85		वि. सं.										
12-8-85	542 500	रकी नगर			जोड के रवाच का	जोड के रवाच का						
13-8-85	541 300	रकी नगर			जोड के रवाच का	जोड के रवाच का						
14-8-85	507 300	बादा बंगला			पचरी बजाय का	पचरी बजाय का						
15-8-85		बादा शाह-नाक			पचरी बजाय का	पचरी बजाय का						
16-8-85	साइफिल	म. रीपर			गोटे का काष्ठ का	गोटे का काष्ठ का						
17-8-85	साइफिल	म. रीपर			गोटे का काष्ठ का	गोटे का काष्ठ का						
18-8-85	साइफिल	म. रीपर			गोटे का काष्ठ का	गोटे का काष्ठ का						
19-8-85	साइफिल	म. रीपर			गोटे का काष्ठ का	गोटे का काष्ठ का						
20-8-85		बादा शाह-नाक			पचरी बजाय का	पचरी बजाय का						
21-8-85		बादा शाह-नाक			जोटे का काष्ठ का	जोटे का काष्ठ का						
22-8-85		बादा शाह-नाक			पचरी बजाय का	पचरी बजाय का						
23-8-85	542 300	रकी नगर			733 5-9-85	733 5-9-85						
24-8-85	541 300	रकी नगर			733/5-9-85	733/5-9-85						
25-8-85					वि. सं.	वि. सं.						
26-8-85					वि. सं.	वि. सं.						
27-8-85					वि. सं.	वि. सं.						
28-8-85					वि. सं.	वि. सं.						
29-8-85					वि. सं.	वि. सं.						
30-8-85					वि. सं.	वि. सं.						

192

दिनांक

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क्र.सं.	विवरण	दिनांक	प्रमाण	विवरण	दिनांक	प्रमाण
14/86	बेल्स Bealer Bealer	14/86	Handel Handel	बेल्स Bealer Bealer	14/86	Handel Handel
15/86	बेल्स Bealer Bealer	15/86	Handel Handel	बेल्स Bealer Bealer	15/86	Handel Handel
16/86	बेल्स Bealer Bealer	16/86	Handel Handel	बेल्स Bealer Bealer	16/86	Handel Handel
17/86	बेल्स Bealer Bealer	17/86	Handel Handel	बेल्स Bealer Bealer	17/86	Handel Handel
18/86	बेल्स Bealer Bealer	18/86	Handel Handel	बेल्स Bealer Bealer	18/86	Handel Handel
19/86	बेल्स Bealer Bealer	19/86	Handel Handel	बेल्स Bealer Bealer	19/86	Handel Handel
20/86	बेल्स Bealer Bealer	20/86	Handel Handel	बेल्स Bealer Bealer	20/86	Handel Handel
21/86	बेल्स Bealer Bealer	21/86	Handel Handel	बेल्स Bealer Bealer	21/86	Handel Handel
22/86	बेल्स Bealer Bealer	22/86	Handel Handel	बेल्स Bealer Bealer	22/86	Handel Handel
23/86	बेल्स Bealer Bealer	23/86	Handel Handel	बेल्स Bealer Bealer	23/86	Handel Handel
24/86	बेल्स Bealer Bealer	24/86	Handel Handel	बेल्स Bealer Bealer	24/86	Handel Handel
25/86	बेल्स Bealer Bealer	25/86	Handel Handel	बेल्स Bealer Bealer	25/86	Handel Handel
26/86	बेल्स Bealer Bealer	26/86	Handel Handel	बेल्स Bealer Bealer	26/86	Handel Handel
27/86	बेल्स Bealer Bealer	27/86	Handel Handel	बेल्स Bealer Bealer	27/86	Handel Handel
28/86	बेल्स Bealer Bealer	28/86	Handel Handel	बेल्स Bealer Bealer	28/86	Handel Handel
29/86	बेल्स Bealer Bealer	29/86	Handel Handel	बेल्स Bealer Bealer	29/86	Handel Handel
30/86	बेल्स Bealer Bealer	30/86	Handel Handel	बेल्स Bealer Bealer	30/86	Handel Handel

2.01/86





જાણી 1986

વિદ્યાર્થીનીઓની સંખ્યા 151

7-85

186 ✓ ગ્રામીણ પુસ્તકાલયની સેવાઓ આરંભવામાં આવી છે. 282330

186 ✓ ગ્રામીણ પુસ્તકાલયની સેવાઓ આરંભવામાં આવી છે.

7-86 ✓ ગ્રામીણ પુસ્તકાલયની સેવાઓ આરંભવામાં આવી છે.

7-86 ✓ ગ્રામીણ પુસ્તકાલયની સેવાઓ આરંભવામાં આવી છે.

7-86 ✓ ગ્રામીણ પુસ્તકાલયની સેવાઓ આરંભવામાં આવી છે.

રજવાર

16.7.86 4/8 Lukhorey J.M. - CNB

17.7.86 5/8 542-800 3rd 2nd 1st

18.7.86 5/8 542-800 3rd 2nd 1st

19.7.86 5/8 542-800 3rd 2nd 1st

20.7.86 5/8 542-800 3rd 2nd 1st

21.7.86 5/8 542-800 3rd 2nd 1st

22.7.86 5/8 542-800 3rd 2nd 1st

23.7.86 5/8 542-800 3rd 2nd 1st

24.7.86 5/8 542-800 3rd 2nd 1st

25.7.86 5/8 542-800 3rd 2nd 1st

26.7.86 5/8 542-800 3rd 2nd 1st

27.7.86 5/8 542-800 3rd 2nd 1st

28.7.86 5/8 542-800 3rd 2nd 1st

29.7.86 5/8 542-800 3rd 2nd 1st

30.7.86 5/8 542-800 3rd 2nd 1st

31.7.86 5/8 542-800 3rd 2nd 1st

1.8.86 5/8 542-800 3rd 2nd 1st

2.8.86 5/8 542-800 3rd 2nd 1st

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4.8.86 5/8 542-800 3rd 2nd 1st

5.8.86 5/8 542-800 3rd 2nd 1st

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7.8.86 5/8 542-800 3rd 2nd 1st

8.8.86 5/8 542-800 3rd 2nd 1st

9.8.86 5/8 542-800 3rd 2nd 1st

10.8.86 5/8 542-800 3rd 2nd 1st

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नामिकादिनांक अज्ञात नै इती मासमा देवा

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Cutting new sal sleeper 94m x 29 no 22/8

542-800 542-800 3rd 2nd 1st

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159

20/8

Oil

16/8/86

7-8-86 Bridge, No 596 A Sule, K.R. 722/1-3

8-8-86 592 on BNL - Bus Bridge No 596 A Block A

9-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

10-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

11-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

12-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

13-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

14-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

15-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

16-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

17-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

18-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

19-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

20-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

21-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

22-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

23-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

24-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

25-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

26-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

27-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

28-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

29-8-86 542 on B.M.2 to Sule, K.R. 722/1-3

15-8-86 773/10-2

16-8-86 773/10-2

17-8-86 773/10-2

18-8-86 773/10-2

19-8-86 773/10-2

20-8-86 773/10-2

21-8-86 773/10-2

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29-8-86 773/10-2

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188  
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25/10/22

1) माल माला के

माल माला

98.10.01

माल माला के माल माला

98.01.61

माल माला के माल माला

98.01.71

माल माला के माल माला

98.01.81

माल माला के माल माला

98.01.91

माल माला के माल माला

98.01.01

माल माला के माल माला

98.01.11

माल माला के माल माला

98.01.21

माल माला के माल माला

98.01.31

माल माला के माल माला

98.01.41

माल माला के माल माला

98.01.51

माल माला के माल माला

98.01.61

माल माला के माल माला

98.01.71

माल माला के माल माला

98.01.81

माल माला के माल माला

98.01.91

माल माला के माल माला

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 31-10-86

Culling Sheet No For Poultry

21-11-86  
 2-11-86

159  
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5-12-86

मिने मी सा सुत विरु 3.00  
20-21-86 मर 20-21-86  
म मी 21-86 मी 21-86

6-12-86

विद्यार्थी

7-12-86

मिने मी सा सुत विरु 3.00  
20-21-86 मर 20-21-86  
म मी 21-86 मी 21-86

8-12-86

मिने मी सा सुत विरु 3.00  
20-21-86 मर 20-21-86  
म मी 21-86 मी 21-86

9-12-86

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14-12-86

15-12-86

16-12-86

17-12-86

18-12-86

19-12-86

20-12-86

मिने मी सा सुत विरु 3.00  
20-21-86 मर 20-21-86  
म मी 21-86 मी 21-86

मिने मी सा सुत विरु 3.00  
20-21-86 मर 20-21-86  
म मी 21-86 मी 21-86

172

162

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मिने मी सा सुत विरु 3.00  
20-21-86 मर 20-21-86  
म मी 21-86 मी 21-86



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1-1-87

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25-1-87 - 1200 रु. का 1

26-1-87 - 1200 रु. का 1

27-1-87 - 1200 रु. का 1

28-1-87 - 1200 रु. का 1

29-1-87 - 1200 रु. का 1

30-1-87 - 1200 रु. का 1

31-1-87 - 1200 रु. का 1

1-2-87 - 1200 रु. का 1

2-2-87 - 1200 रु. का 1

3

31-1-87 - 1200 रु. का 1

1-2-87 - 1200 रु. का 1

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14-2-87 - 1200 रु. का 1

15-2-87 - 1200 रु. का 1

16-2-87 - 1200 रु. का 1





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30.3.87 को सार्वजनिक क्षेत्र के अंतर्गत ...

431387 को ...

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94.26

2.4.87 को ...

3.4.87 को ...

4.4.87 को ...

5.4.87 को ...

6.4.87 को ...

7.4.87 को ...

8.4.87 को ...

9.4.87 को ...

... को ...

168

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A













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175

10-8-87  
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12/16

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12/18  
12/19

A

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Om

Om

Om

Om

Om

Om

Om

A

28.8.87

गण्डक नदी के किनारे लखनऊ के

29.8.87

गण्डक नदी के किनारे लखनऊ

30.8.87

लखनऊ के किनारे

31.8.87

लखनऊ के किनारे

1.9.87

गण्डक नदी के किनारे लखनऊ के

2.9.87

गण्डक नदी के किनारे लखनऊ के

3.9.87

गण्डक नदी के किनारे लखनऊ के

4.9.87

गण्डक नदी के किनारे लखनऊ के

5.9.87

गण्डक नदी के किनारे लखनऊ के

6.9.87

गण्डक नदी के किनारे लखनऊ के

7.9.87

गण्डक नदी के किनारे लखनऊ के

8.9.87

गण्डक नदी के किनारे लखनऊ के

9.9.87

गण्डक नदी के किनारे लखनऊ के

10.9.87

गण्डक नदी के किनारे लखनऊ के

11.9.87

गण्डक नदी के किनारे लखनऊ के

12.9.87

गण्डक नदी के किनारे लखनऊ के

13.9.87

गण्डक नदी के किनारे लखनऊ के

14.9.87

गण्डक नदी के किनारे लखनऊ के

15.9.87

गण्डक नदी के किनारे लखनऊ के

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गण्डक नदी के किनारे लखनऊ के

540510 के किनारे लखनऊ के

गण्डक नदी के किनारे लखनऊ के

540510 के किनारे लखनऊ के

गण्डक नदी के किनारे लखनऊ के

176

A-86

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177

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16-9-87 वादनासि...  
 17-9-87 वादनासि...  
 18-9-87 वादनासि...  
 19-9-87 वादनासि...  
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 27-9-87 वादनासि...  
 28-9-87 वादनासि...  
 29-9-87 वादनासि...  
 30-9-87 वादनासि...  
 1-10-87 वादनासि...  
 2-10-87 वादनासि...  
 3-10-87 वादनासि...  
 4-10-87 वादनासि...  
 5-10-87 वादनासि...  
 6-10-87 वादनासि...

Non of sleep... 1987

Ombs

Ombs

187

20.3.88	39350	32000	32000	39350	39350
21.3.88		21000	21000	21000	21000
22.3.88		21000	21000	21000	21000
23.3.88		21000	21000	21000	21000
24.3.88		21000	21000	21000	21000
25.3.88		21000	21000	21000	21000
26.3.88		21000	21000	21000	21000
27.3.88		21000	21000	21000	21000
28.3.88		21000	21000	21000	21000
29.3.88		21000	21000	21000	21000
30.3.88		21000	21000	21000	21000
31.3.88		21000	21000	21000	21000

Handwritten notes in the bottom left corner.

Handwritten notes in the bottom middle-left section.

Handwritten notes in the bottom middle-right section.

Handwritten notes in the bottom right section.

Handwritten notes in the top right section.

Handwritten notes in the top left section.

88  
88

30-11-88	30-11-88	30-11-88	30-11-88	30-11-88	30-11-88
31-11-88	31-11-88	31-11-88	31-11-88	31-11-88	31-11-88
1-12-88	1-12-88	1-12-88	1-12-88	1-12-88	1-12-88
2-12-88	2-12-88	2-12-88	2-12-88	2-12-88	2-12-88
3-12-88	3-12-88	3-12-88	3-12-88	3-12-88	3-12-88
4-12-88	4-12-88	4-12-88	4-12-88	4-12-88	4-12-88
5-12-88	5-12-88	5-12-88	5-12-88	5-12-88	5-12-88
6-12-88	6-12-88	6-12-88	6-12-88	6-12-88	6-12-88
7-12-88	7-12-88	7-12-88	7-12-88	7-12-88	7-12-88
8-12-88	8-12-88	8-12-88	8-12-88	8-12-88	8-12-88
9-12-88	9-12-88	9-12-88	9-12-88	9-12-88	9-12-88
10-12-88	10-12-88	10-12-88	10-12-88	10-12-88	10-12-88
11-12-88	11-12-88	11-12-88	11-12-88	11-12-88	11-12-88
12-12-88	12-12-88	12-12-88	12-12-88	12-12-88	12-12-88
13-12-88	13-12-88	13-12-88	13-12-88	13-12-88	13-12-88
14-12-88	14-12-88	14-12-88	14-12-88	14-12-88	14-12-88
15-12-88	15-12-88	15-12-88	15-12-88	15-12-88	15-12-88
16-12-88	16-12-88	16-12-88	16-12-88	16-12-88	16-12-88
17-12-88	17-12-88	17-12-88	17-12-88	17-12-88	17-12-88
18-12-88	18-12-88	18-12-88	18-12-88	18-12-88	18-12-88

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1	1.5.88	वि. शा. 20	वि. शा. 20	वि. शा. 20
2	2.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
3	3.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
4	4.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
5	5.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
6	6.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
7	7.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
8	8.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
9	9.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
10	10.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
11	11.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
12	12.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
13	13.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
14	14.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
15	15.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
16	16.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20
17	17.5.88	वा. 3. शा. 20	वा. 3. शा. 20	वा. 3. शा. 20

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वा. 3. शा. 20

वा. 3. शा. 20

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18.5.88	14/12/88	10/12/88	
19.5.88	15/12/88	11/12/88	
20.5.88	16/12/88	12/12/88	
21.5.88	17/12/88	13/12/88	
22.5.88	18/12/88	14/12/88	
23.5.88	19/12/88	15/12/88	
24.5.88	20/12/88	16/12/88	
25.5.88	21/12/88	17/12/88	
26.5.88	22/12/88	18/12/88	
27.5.88	23/12/88	19/12/88	
28.5.88	24/12/88	20/12/88	
29.5.88	25/12/88	21/12/88	
30.5.88	26/12/88	22/12/88	
31.5.88	27/12/88	23/12/88	

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29/12/88

क्र.सं.	दिनांक	विवरण	पे.सं.	रकम	अन्य
1	1-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
2	2-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
3	3-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
4	4-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
5	5-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
6	6-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
7	7-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
8	8-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
9	9-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
10	10-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
11	11-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
12	12-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
13	13-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
14	14-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
15	15-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
16	16-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ
17	17-6-88	बाल शिशु - 01/01/88 का दाखिलना		1020	अ

21/10/88

16	1.6.88	11	10210201	10210201	10210201	10210201	10210201
19	2.6.88	5403	10210201	10210201	10210201	10210201	10210201
20	3.6.88		10210201	10210201	10210201	10210201	10210201
21	4.6.88	541371	10210201	10210201	10210201	10210201	10210201
22	5.6.88		10210201	10210201	10210201	10210201	10210201
23	6.6.88		10210201	10210201	10210201	10210201	10210201
24	7.6.88		10210201	10210201	10210201	10210201	10210201
25	8.6.88		10210201	10210201	10210201	10210201	10210201
26	9.6.88		10210201	10210201	10210201	10210201	10210201
27	10.6.88		10210201	10210201	10210201	10210201	10210201
28	11.6.88		10210201	10210201	10210201	10210201	10210201
29	12.6.88		10210201	10210201	10210201	10210201	10210201
30	13.6.88		10210201	10210201	10210201	10210201	10210201
31	14.6.88		10210201	10210201	10210201	10210201	10210201
32	15.6.88		10210201	10210201	10210201	10210201	10210201
33	16.6.88		10210201	10210201	10210201	10210201	10210201
34	17.6.88		10210201	10210201	10210201	10210201	10210201

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DATE	DESCRIPTION	AMOUNT	BALANCE
7.11.88	...	...	...
8.11.88	...	...	...
9.11.88	...	...	...
10.11.88	...	...	...
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13.11.88	...	...	...
14.11.88	...	...	...
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16.11.88	...	...	...
17.11.88	...	...	...
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23.11.88	...	...	...
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12/11/88













7.4.89 Hair oils used with 100%  
 8 kont pholtop of pholtop

8.6.89

Rest

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 11.4.89  
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2000

HAIR

100%

100%

100%

100%

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100%

100%

2000



13.5.89	रमो वातावरण सुख में 406 का सि लोपु वाराण			
14.5.89	विहारी नगर (			
15.5.89	रमो वातावरण सुख में 406 का सि लोपु वाराण			
16.5.89	रमो वातावरण सुख में 406 का सि लोपु वाराण			
17.5.89	सिद्धी सुंदर का सि लोपु वाराण			
18.5.89	सिद्धी सुंदर का सि लोपु वाराण			
19.5.89	सिद्धी सुंदर का सि लोपु वाराण			
20.5.89	सिद्धी सुंदर का सि लोपु वाराण			
21.5.89	सिद्धी सुंदर का सि लोपु वाराण			
22.5.89	सिद्धी सुंदर का सि लोपु वाराण			
23.5.89	सिद्धी सुंदर का सि लोपु वाराण			
24.5.89	सिद्धी सुंदर का सि लोपु वाराण			
25.5.89	सिद्धी सुंदर का सि लोपु वाराण			
26.5.89	सिद्धी सुंदर का सि लोपु वाराण			
27.5.89	सिद्धी सुंदर का सि लोपु वाराण			
28.5.89	सिद्धी सुंदर का सि लोपु वाराण			
29.5.89	सिद्धी सुंदर का सि लोपु वाराण			
30.5.89	सिद्धी सुंदर का सि लोपु वाराण			
31.5.89	सिद्धी सुंदर का सि लोपु वाराण			

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सिद्धी सुंदर का सि लोपु वाराण



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20.6.89	...	...	...	...
21.6.89	...	...	...	...
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1-7-89	...	...	...	...
2-7-89	...	...	...	...
3-7-89	...	...	...	...
4-7-89	...	...	...	...
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7/7/89	...	...	...	...

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Royal

27-89 नाथशाह नगर में आंजार सेक्टर में

9-7-89 मन्मथ मन्मथ नगर

10-7-89 540 रमिनार लहर सेक्टर में नगर में

11-7-89 नाथशाह नगर में मंतरीय गांधी में बेट लोपा

12-7-89 नाथशाह नगर में डाली सेक्टर में

13-7-89 540 डाली - विन्डोय के बीच नगर में

14-7-89 NH

15-7-89 नाथशाह नगर में डाली सेक्टर में नगर में

16-7-89 नगर में

17-7-89

18-7-89 गेट की डोली का बेट लोपा में 52-39

19-7-89 लहर में 1 में आंखें बंद की गयी थी

बीच सेक्टर का गेट भी उखाड़ा गया

20-7-89 नगर में

21-7-89 लहर में डाली सेक्टर में नगर में

22-7-89 नाथशाह नगर में नगर में

23-7-89 विन्डोय सेक्टर में

24-7-89 नाथशाह नगर में आंजार सेक्टर में

25-7-89 नाथशाह नगर में नगर में

26-7-89 नाथशाह नगर में नगर में

27-7-89 नाथशाह नगर में नगर में

28-7-89 नाथशाह नगर में नगर में

29-7-89 नाथशाह नगर में नगर में

30-7-89 नाथशाह नगर में नगर में

31-7-89 नाथशाह नगर में नगर में

1-8-89 नाथशाह नगर में नगर में

2-8-89 नाथशाह नगर में नगर में

3-8-89 नाथशाह नगर में नगर में

4-8-89 नाथशाह नगर में नगर में

5-8-89 नाथशाह नगर में नगर में

6-8-89 नाथशाह नगर में नगर में

7-8-89 नाथशाह नगर में नगर में

8-8-89 नाथशाह नगर में नगर में

9-8-89 नाथशाह नगर में नगर में

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राज

4

9-10-8-89 वादशाह नाले मरुत कार रवाने के काम किया  
 10-11-8-89 वादशाह नाले कार रवाने के काम किया  
 11-12-8-89 वादशाह नाले पर कारिगा के रवा रवाना किया  
 12-13-8-89 विप्रास किया  
 13-14-8-89 वादशाह नाले कारवाह के इंडिल लगाया  
 14-15-8-89 कोशानला होकर डेप बनाया  
 15-16-8-89 वादशाह नाले में इंडिल के कारवाह किया  
 16-17-8-89 वादशाह नाले इंडिल के रवा के होल डाला  
 17-18-8-89 54-51-रफी नाले पुल के मिलीप बनाया  
 18-19-8-89 54-51-रफी नाले पुल के सि लोह बनाया OM  
 19-20-8-89 विप्रास किया  
 20-21-8-89 वादशाह नाले रवाने के काम किया  
 21-22-8-89 वादशाह नाले कार रवाने के काम किया  
 22-23-8-89 वादशाह नाले कार रवाने के काम किया  
 23-24-8-89 वादशाह नाले कार रवाने के काम किया 54-51-रफी नाले पुल के सि लोह बनाया  
 24-25-8-89 रफी नाले पुल मिलीप के कारवाह किया  
 25-26-8-89 रफी नाले पुल मिलीप के कारवाह किया  
 26-27-8-89 विप्रास किया  
 27-28-8-89 वादशाह नाले कार रवाने के काम किया  
 28-29-8-89 वादशाह नाले कार रवाने के काम किया

29/10

4

8-89 वादशाह नाले इंडिल लगाया  
 9-89 वादशाह नाले कार रवाना  
 10-89 वादशाह नाले कार रवाना  
 318-89 वादशाह नाले कारवाह  
 1-9-89 वादशाह नाले पर काम करवा दिया गया  
 2-9-89 वादशाह नाले कार रवाना के काम किया  
 3-9-89 वादशाह नाले कार रवाना किया  
 4-9-89 वादशाह नाले कार रवाना किया  
 5-9-89 54-51-रफी नाले पुल के काम किया  
 6-9-89 54-51-रफी नाले पुल के काम किया  
 7-9-89 54-51-रफी नाले पुल के काम किया  
 8-9-89 54-51-रफी नाले पुल के काम किया  
 9-9-89 54-51-रफी नाले पुल के काम किया  
 10-9-89 54-51-रफी नाले पुल के काम किया  
 11-9-89 54-51-रफी नाले पुल के काम किया

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22.5.2019 वाकनाह-नर में 9-4-1 रानावा

23.9.2019 25/11/2019 काप / कप

24.10.2019 डा- 23/10/19

9.9.2019 25/11/2019 काप / कप

25.10.2019 वाकनाह-नर में 9-4-1 रानावा

26.10.2019 वाकनाह-नर में 9-4-1 रानावा

27.10.2019 वाकनाह-नर में 9-4-1 रानावा

28.10.2019 वाकनाह-नर में 9-4-1 रानावा

29.10.2019 वाकनाह-नर में 9-4-1 रानावा

30.10.2019 वाकनाह-नर में 9-4-1 रानावा

31.10.2019 वाकनाह-नर में 9-4-1 रानावा

1.11.2019 वाकनाह-नर में 9-4-1 रानावा

2.11.2019 वाकनाह-नर में 9-4-1 रानावा

3.11.2019 वाकनाह-नर में 9-4-1 रानावा

4.11.2019 वाकनाह-नर में 9-4-1 रानावा

5.11.2019 वाकनाह-नर में 9-4-1 रानावा

6.11.2019 वाकनाह-नर में 9-4-1 रानावा

7.11.2019 वाकनाह-नर में 9-4-1 रानावा

8.11.2019 वाकनाह-नर में 9-4-1 रानावा

22/11/19  
22/11/19

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22/11/19

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बिना किसी शर्त या शर्तों के

मंजूर है।

दिये जा रहे हैं।

22/10/89  
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11.10.89 गुडविल 1000 रु. गुडविल विवरण के

बीच में बीजेएनएल में 1000 रु. अनाक. मंजूर है।

12.10.89 विवेकानंद के बीच में बीजेएल में

13.10.89 गुडविल के गैर तथ्यात्मक है।

14.10.89 गुडविल के बिना मंजूर है।

15.10.89 वि. आ. मंजूर है।

16.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

17.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

18.10.89 ~~बा. श. ए. नं. 1000 रु. मंजूर है।~~

19.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

20.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

21.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

22.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

23.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

24.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

25.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

26.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

27.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

28.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

29.10.89 बा. श. ए. नं. 1000 रु. मंजूर है।

25/10/89

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बाराकोट - सोटे से मचड़ी बानाया गया

बाराकोट - सोटे 744 से किमी 7-9 से

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बाराकोट - सोटे 744 से किमी 7-9 से

18/11/89

15/11/89

16/11/89

20

बाराकोट - सोटे 744 से किमी 7-9 से

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7-12-89 रूपांगार सेना. 394 चक्रे पर एक लोपा

8-12-89 - उपरोक्त मर्ष लोपा

13-12-89 प्रसन्नम में रूपांगार से बायशाहवाली मर्ष लोपा गरीबों को नुकसान

एक (किस) काहरावा

10-12-89 - बायशाहवाली में गैली का बेटे चारु गण

21-12-89 - गैली का बेटे लोपा गण

22-12-89 - पाहाड़ियावाली लोपा में नक्कर मर्ष

23-12-89 - उपरोक्त मर्ष लोपा चारु लोपा

24-12-89 - निशास मनावा गण

25-12-89 - विधी - लोपा में नक्कर मर्ष

16-12-89 - चारु में नक्कर मर्ष

17-12-89 - बायशाहवाली चारु में लोपा में नक्कर मर्ष

18-12-89 - उपरोक्त लोपा में नक्कर मर्ष

24-12-89 - उपरोक्त मर्ष लोपा

10-12-89

आमिषिक मर्ष मर्ष

निशास मनावा गण

रायदाक